

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 04 of 2019 (SZ)

with

Original Application No. 04 of 2020 (SZ)

with

Original Application No. 05 of 2020 (SZ)

IN THE MATTER OF:

Anirudh Reddy	Versus	...Applicant(s)
Union of India and Ors.		...Respondent(s)
With		
Chava Srinivas and Anr.		...Applicant(s)
	Versus	
M/s. Anand Metallics & Power Pvt. Limited and Ors.		...Respondent(s)
With		
Capt L.K. Reddy (Retd)		...Applicant(s)
	Versus	
M/s. Om Shiv Shakthi Iron Industries Pvt. Ltd. & Ors.		...Respondent(s)

REPORT OF TELANGANA POLLUTION CONTROL BOARD

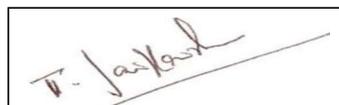
RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Report of Telangana Pollution Control Board dated 17.08.2024.	1 - 4
2.	Annexure-I - Action Plan dated 08.12.2020 submitted by Industries Department (Telangana State Industrial Infrastructure Corporation (TGIIC).	5 - 14
3.	Annexure-II - Telangana State Industrial Infrastructure Corporation (TGIIC) letters dated 01.02.2024 & 12.03.2024 addressed to the Respondent Board.	15 - 18
4.	Annexure-III - Respondent Board letter dated 01.05.2024 addressed to TGIIC.	19 - 20

Sl. No.	Particulars	Page Nos.
5.	Annexure-IV – Consent for Operation & Hazardous Waste Authorization Order dated 10.04.2024 issued to M/s. Bilasraika Sponge Iron India Ltd., Gundlapotlapally (V), Balanagar (M), Mahabubnagar District (Respondent Industry in OA No. 4 of 2019)	21 – 26
6.	Annexure-V – Stack & Ambient Air Quality Monitoring analysis report dated 07.05.2024 of M/s. Bilasraika Sponge Iron India Ltd., Gundlapotlapally (V), Balanagar (M), Mahabubnagar District (Respondent Industry in OA No. 4 of 2019)	27 – 30
7.	Annexure-VI – Extension of Temporary revocation of closure order dated 01.05.2024 issued to M/s. Bilasraika Sponge Iron India Ltd., Gundlapotlapally (V), Balanagar (M), Mahabubnagar District (Respondent Industry in OA No. 4 of 2019)	31 – 40
8.	Annexure-VII – Consent for Operation & Hazardous Waste Authorization Order dated 26.08.2021 issued to M/s. Anand Metallics & Power (Pvt) Ltd., Kodicherla (V), Kothur (M), Mahabubnagar District (Respondent Industry in OA No. 4 of 2020)	41 – 46
9.	Annexure-VIII – Stack & Ambient Air Quality Monitoring analysis report dated 23.12.2023 of M/s. Anand Metallics & Power (Pvt) Ltd., Kodicherla (V), Kothur (M), Mahabubnagar District (Respondent Industry in OA No. 4 of 2020).	47 – 49
10.	Annexure-IX – Extension of Temporary revocation of closure order dated 01.05.2024 issued to M/s. Anand Metallics & Power (Pvt) Ltd., Kodicherla (V), Kothur (M), Mahabubnagar District (Respondent Industry in OA No. 4 of 2020).	50 – 65
11.	Annexure-X – Consent for Operation & Hazardous Waste Authorization Order dated 20.06.2022 issued to M/s. Om Shiv Shakti Iron Industries Pvt Ltd., (formerly Kedia Alloys Ltd.), Mogiligidha (V), Shadnagar (M), Rangareddy District (Respondent Industry in OA No. 5 of 2020).	66 – 71
12.	Annexure-XI – Stack & Ambient Air Quality Monitoring analysis report dated 06.03.2024 of M/s. Om Shiv Shakti Iron Industries Pvt Ltd., (formerly Kedia Alloys Ltd.), Mogiligidha (V), Shadnagar (M), Rangareddy District (Respondent Industry in OA No. 5 of 2020).	72 – 74
13.	Annexure-XII – Extension of Temporary revocation of closure order dated 21.12.2023 issued to M/s. Om Shiv Shakti Iron Industries Pvt Ltd., (formerly Kedia Alloys Ltd.), Mogiligidha (V), Shadnagar (M), Rangareddy District (Respondent Industry in OA No. 5 of 2020).	75 – 91
14.	Annexure-XIII – Hon'ble NGT, Chennai Order dated 15.07.2024	92 – 94

Place: Hyderabad

Date: 17-08-2024.



COUNSEL FOR RESPONDENT FOR TGPCB.

REPORT DATED 17-08-2024 OF TELANGANA POLLUTION CONTROL BOARD (TGPCB) IN OA No.4 OF 2019; OA No.4 OF 2020 AND OA No.5 OF 2020.

It is to submit that the Hon'ble NGT, Chennai heard the matter on relocation of Sponge Iron Plants not complying with the guidelines issued by MoEF&CC on 15.07.2024 and listed the matter for further hearing on 22.08.2024.

In this regard, the following is submitted: -

1. The total sponge iron plants located in the State are 20 units.
2. Out of the above, 10 units are not complying with the distance criteria.
3. Based on the directions of the Hon'ble NGT, Chennai, the Industries Department {Telangana State Industrial Infrastructure Corporation (TGIIC)} has submitted an Action Plan dated 08.12.2020 stating that the relocation of the sponge iron plants will be completed within 24 months and the same was taken on record by the Hon'ble NGT. (**Annexure – I**)
4. Subsequently, TGIIC has addressed letters dated 01.02.2024 & 12.03.2024 to the Board stating that it is finding difficult to identify suitable land parcels having no habitation within one kilometer and requested the Board to relax the above siting guidelines. (**Annexure – II**)
5. The Board vide letter dated 01.05.2024 informed TGIIC that the siting guidelines of the sponge iron units are notified by the MoEF&CC and the Board cannot relax or amend the same. Further, TGIIC was requested to approach MoEF&CC duly expressing its difficulty in indentifying the suitable land parcels as per the notification. (**Annexure – III**)
6. Details of M/s. Bilasraika Sponge Iron India Ltd., Respondent Industry in OA No.04 of 2019:
 - a. M/s. Bilasraika Sponge Iron India Ltd (Respondent industry in OA No. 04 of 2019) has obtained CFO & HWA of the Board vide order dated 10.04.2024 for production of Sponge Iron (Two Kilns – 100 TPD + 66 TPD) - 166 Tons/day which is expired on 30.11.2028. (**Annexure – IV**).
 - b. The industry has provided Electrostatic Precipitator (ESP) (2 Nos.) to the kilns as Air Pollution Control Equipment (APCE) and are attached to common chimney of 49 m height.

- c. The industry has provided bag filters at i) Coal Crusher ii) Stock house iii) Injection coal conveyor iv) Cooler discharge v) Intermediate bin vi) Product house top and vii) Iron ore circuit as air pollution control equipment's.
 - d. The Board officials conducted Stack and Ambient Air Quality Monitoring latest in the month of May' 2024, as per the reports the parameters are within the limits. **(Annexure – V)**.
 - e. The industry has installed IP camera to the ABC cap and installed Online Continuous Emission Monitoring System (OCEMS) to the stack attached to the kilns and connected to the TGPCB Server.
 - f. As per the data obtained from the TGPCB server (Real Time Data Acquisition and Monitoring) for the period from 01.07.2024 to 07.08.2024, the Maximum value of Particulate Matter (PM) is 43.22 mg/Nm³ against the Prescribed Standard of 100 mg/Nm³.
 - g. The industry has installed 4 Nos. of IP cameras at corners of the industry and connected to the TGPCB server.
 - h. The Respondent industry is regularly reviewed by the Board's Task Force Committee. The last review before the Task Force Committee was on 26.04.2024. Based on the recommendations of the committee, the industry was issued an Extension of Temporary Revocation of Closure order dated 01.05.2024 for a period of One Year i.e., 30.04.2025. **(Annexure – VI)**
7. Details of the M/s. Anand Metallics & Power Projects Ltd., Respondent Industry in OA No.04 of 2022:
- a) M/s. Anand Metallics & Power (Pvt.) Ltd (Respondent Industry in OA No.04 of 2020) has obtained CFO of the Board vide order dated 26.08.2021 for Sponge Iron – 100 TPD (One Kiln) for a period upto 30.04.2026. **(Annexure – VII)**
 - b) The industry has provided Electrostatic Precipitator (ESP) to the kiln as Air Pollution Control Equipment (APCE). The industry has installed Bag Filters – 6 Nos. at various locations viz., 1) Coal Crusher 2) Stock house 3) Intermediate Bin 4) Cooler discharge and 5) Product House to control fugitive dust emissions.
 - c) The Board officials conducted Stack and Ambient Air Quality Monitoring latest in the month of December' 2023, as per the reports the parameters are within the limits. **(Annexure – VIII)**.
 - d) The industry has installed 2 Nos. of IP cameras, one is at ABC Cap and another is for ESP stack and connected to the TGPCB Server and also

installed Online Continuous Emission Monitoring System (OCEMS) to the stack attached to the kilns and connected to the TGPCB Server.

- e) As per the data obtained from the TGPCB server (Real Time Data Acquisition and Monitoring) for the period from 01.07.2024 to 07.08.2024, the Maximum value of Particulate Matter (PM) is 73.82 mg/Nm³ against the Prescribed Standard of 100 mg/Nm³.
- f) The industry has provided 4 Nos. of IP cameras at 4 corners of the premises and connected to TSPCB server.
- g) The Respondent industry is regularly reviewed by the Board's Task Force Committee. The last review before the Task Force Committee was on 26.04.2024. Based on the recommendations of the committee, the industry was issued an Extension of Temporary Revocation of Closure order dated 01.05.2024 for a period of One Year i.e., 30.04.2025. (**Annexure – IX**)

8. Details of M/s. Om Shiv Shakti Iron Industries Ltd., Respondent industry in OA No. 05 of 2020:

- a) M/s. Om Shiv Shakti Iron Industries Pvt. Ltd. (Respondent Industry in OA No.05 of 2020) obtained CFO of the Board vide order dated 20.06.2022 for production of Sponge Iron – 100 (one kiln) Tons/day which is valid upto 28.02.2027. (**Annexure – X**)
- b) The industry has provided Electrostatic Precipitator (ESP) as Air pollution control Equipment (APCE) to the kiln of capacity 100 TPD and chimney of height is about 33 mtrs. The industry has provided Bag Filters at crusher, screen, Stock house, Intermediate Bin, Product House, cooler discharge and provided closed rooms to the Bag filters to collect the dust and storage.
- c) The Board officials conducted Stack and Ambient Air Quality Monitoring latest in the month of March' 2024, as per the reports the parameters are within the limits. (**Annexure – XI**).
- d) The industry has installed IP camera to ABC Cap and connected to the TGPCB Server and also installed Online Continuous Emission Monitoring System (OCEMS) to the stack attached to the kilns and connected to the TGPCB Server.
- e) As per the data obtained from the TGPCB server (Real Time Data Acquisition and Monitoring) for the period from 01.07.2024 to 07.08.2024, the Maximum value of Particulate Matter (PM) is 58.58 mg/Nm³ against the Prescribed Standard of 100 mg/Nm³.
- f) The industry has provided 4 Nos. of IP cameras at 4 corners of the premises and connected to TSPCB server.

ENVIRONMENTAL ENGINEER
 Pollution Control Board
 Regional Office Hyderabad
 All Floor, Sports Bldg
 Hyderabad, 500 004

g) The Respondent industry is regularly reviewed by the Board's Task Force Committee. The last review before the Task Force Committee was on 12.12.2023. Based on the recommendations of the committee, the industry was issued an Extension of Temporary Revocation of Closure order dated 21.12.2023 for a period of six months i.e., 20.06.2024. (**Annexure – XII**)

9. Details of payment of Environmental compensation (EC) by the Respondent Industry, M/s.Bilasraika Sponge Iron India Ltd., in OA No. 4 of 2019 is as follows: -

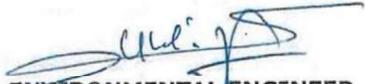
- a) The Hon'ble NGT vide order dated 28.09.2022 directed the Respondent industry to pay the Environmental Compensation of Rs.4,21,50,000/- (Rupees Four Crore Twenty One Lakh and Fifty Thousand only) as imposed by TGPCB.
- b) The Respondent industry has paid the total Environmental Compensation of Rs.4,21,50,000/- on 20.01.2023.

Sponge Iron Plants have installed Online Continuous Emission Monitoring Systems (OCEMS) to the Stack attached to the rotary kilns. The units are regularly being monitored to ensure that compliance of the standards.

The TGIIC has already submitted an Action Plan before the Hon'ble NGT stating that the suitable land parcels are being identified for relocation.

Date: 17-08-2024

Place: Hyderabad


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Hyderabad,
4th Floor, Spoorthi Bhavan,
Hyderabad Collectorate Complex,
Akhilapuri, Hyderabad-500 004.

(5)

Annexure - I

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (SZ)
AT CHENNAI
O.A No.4 of 2019

Anirudhreddy

....Applicants

Vs.

1. Union of india

Through the Secretary

Ministry of Environment, Forests and Climate Change

Indira Paryavaran Bhawan

Jorbagh Road

New Delhi - 110 003 and 4 others

....Respondents

O.A No.4 of 2020

Chava Srinivas

....Applicants

Vs

M/s.AnandMetalics&

Power Pvt Ltd & others

....Respondents

O.A No.5 of 2020:

Capt. L.K. Reddy (Retd)

....Applicant

VS

1. M/s. OM SHIV SHAKTHI IRON INDUSTRIES PVT LTD

Sy. No. 256 & 257, Mogiligidda Village,

Shadnagar Mandal,

Mahaboobnagar District,

Telangana - 509001 and others

... Respondents

DETAILED ACTION PLAN FOR RELOCATION OF
SPONGE IRON INDUSTRIES

H.YASMEEN ALI
STANDING COUNSEL FOR
THE STATE OF TELANGANA

6

Detailed Action Plan for Relocation of Sponge Iron Industries

The Telangana government is committed towards systematic and scientific approach to ensure the relocation, mapping and developing sustainable homogeneous industrial parks outside Outer Ring Road. The relocation of sponge iron industries and other sectors requires a comprehensive assessing of existing siting, pollution problems and its impacts on the surrounding environment, developing environment friendly and climate resilient industrial parks. The following key features are taken into consideration while planning and relocation of sponge iron industries;

- A. Existing Siting of Industries
- B. Relocation of all Sponge Industries to Single Industrial Area outside ORR

The details are as follows

A. Guidelines for Siting of Industries

Comprehensive Industry Document on Sponge Iron Industry developed by CPCB defines the siting of industries. The following aspects shall be considered¹:

- a) Residential habitation (residential localities/ village) and ecologically and/or otherwise sensitive areas: A minimum distance of at least 1000 m (1.0 km) to be maintained.
- b) If any plant/clusters of plants are located within 1 km from any residential area/ village they may be shifted by State Pollution Control Board/ State Govt. in a phased manner for which a time bound action plan is to be prepared by SPCBs.
- c) The location of Sponge Iron Plant should be at least 500 m away from National Highway and State Highway.
- d) Radial distance between two Sponge Iron Plants should be 5 km for plants having capacity 1000 TPD or more.
- e) Sponge Iron Plants can be established in designated industrial areas / Estates as notified by State Govt.



**Principal Secretary
Government of Telangana
Industries & Commerce
Department**

Principal Secretary to Government
Industries & Commerce Department
Telangana Secretariat, Hyd - 22.

7

The TSPCB has informed that there are 20 sponge iron units, out of which 9 units are located within 1 Km from the residential area and so do not comply with the siting guide lines. They further informed that the extent of land occupied by these 9 units at present is 780 acres. Based on this it assessed that the total land required for shifting these units is about 1200 Acres (780/0.65) arrived at by factoring the area required for roads, open space and common amenities. This land will have to be developed with all the required environmental infrastructure besides basic infrastructure. The approximate amount required for land acquisition and cost of developmental works is Rs. 500 Crores.

B. Relocation of all Sponge Industries to Single Industrial Area outside ORR

TSPCB has also informed that there are 20 sponge iron units, out of which 11 units are complying with distance criteria notified by MoEF&CC and the remaining 9 units are not complying due to Urban Agglomeration and Urbanization. The residential habitation is within radius of these 9 units. TSIIC was requested for relocation of existing Sponge Iron units located within 1 Km from any residential area/village to a suitable location in compliance with MoEF&CC guidelines.

The following is detailed action plan is proposed for relocation of these Sponge Iron Industries

Action Plan Proposed

This involves a systematic scientific approach involving all stakeholders for relocating all polluting industries outside Outer Ring Road of Hyderabad and ensuring the new locations to be environmental friendly and climate resilient industrial areas.

Framework for relocating of polluting industries

The Government of Telangana is keen to take corrective measures to keep the city of Hyderabad healthy and protect its citizens from pollution, as well provide an alternative to the industries. The Government of Telangana plans to make Hyderabad "Zero Industrial Pollution" city, and as a part of this initiative, apart from other initiatives, the Government of Telangana is planning to shift industries from Hyderabad to beyond Outer Ring Road (ORR) and create supportive green industrial parks with state-of-art infrastructure and conducive environment for industries to flourish.



Principal Secretary
Industries & Commerce Department
Government of Telangana
Telangana Secretariat, Hyderabad
Industries & Commerce
Department

8

For relocating polluting industries, framework conditions should be in place. This includes policy and legal framework, compensation/rehabilitation of industry and employees, strategy and action plan with timeframe, financial aspects, availability land for relocation, land use recycling of available land from relocation, infrastructure (transportation, housing etc.) at new sites etc. Also, the land use changes for the existing sites. This may be broadly categorized into

1. Existing location
 - a. Land use conversion
 - b. Conversion charges
 - c. Master planning and group development
2. New industrial location
 - a. Site suitability
 - b. Site Master Planning
 - c. Land acquisition
 - d. Infrastructure development
 - e. External infrastructure by line departments
 - f. Environment clearance
 - g. Funding
3. Motivation for industrialists actually relocating
 - a. Incentives
 - b. Statutory Clearances for relocated units
 - c. Other exemptions
4. Applicability to sick and closing industries
 - a. Reviving or reselling of sick industries
 - b. Norms for closing of polluting or sick industries

1. Site Suitability Analysis as per MOEFF& CC / CPCB guidelines-On going

A site selection study has been undertaken to select optimal location of industrial estate which meets economic development objectives while also considering risks to the environment and society. Site has to be identified and site suitability assessment has to be done so that there are no negative social, economic and environmental impacts from the


Principal Secretary
Principal Secretary to Government
Government of Telangana
Industries & Commerce Department
Department

9
relocation of polluting industries to these sites. Site suitability covers the relevance to urban/local/ regional master plan. Following activities are undergoing:

- a. Development of customized site suitability assessment methodologies.
- b. Site suitability assessment for a selected site.
- c. Mapping of industries to respective site for a homogenous industrial area
- d. Relocation of Industries to the assessed site.

1.1 Siting Guidelines (under process)

These are the guidelines, stakeholders may consider while siting the developmental projects, to minimize the associated possible environmental impacts. In some situations, adhering to these guidelines is difficult and unwarranted. Therefore, these guidelines may be kept in the background, as far as possible, while taking the decisions.

1.1.1 Areas preferably be avoided

While siting industries, care should be taken to minimize the adverse impacts of the industries on immediate neighborhood as well as distant places. Some of the natural life sustaining systems and some specific landuse are sensitive to industrial impacts because of the nature and extent of fragility. With a view to protect such sites, the industries may maintain the following distances, as far as possible, from the specific areas listed:

- a. Ecologically and/or otherwise sensitive areas: Preferably 5 km; depending on the geoclimatic conditions the requisite distance may be decided appropriately by the agency.
- b. Coastal areas: Preferably $1/2$ km away from high tide line (HTL).
- c. Flood plain of the riverine system: Preferably $1/2$ km away from flood plain or modified flood plain affected by dam in the upstream or flood control systems.
- d. Transport/Communication System: Preferably $1/2$ km away from highway and railway line.
- e. Major settlements (3,00,000 population): Distance from major settlements is difficult to maintain because of urban sprawl. At the time of siting of the industry, if the notified limit of any major settlement is found to be within 50 km from the project boundary, the spatial direction of growth of the settlement for at least a decade must be assessed. Subsequently, the industry may be sited at least 25 km from the projected growth boundary of the settlement.
- f. Critically polluted areas are identified by MoEF from time-to-time.


Principal Secretary to Government
Industries & Commerce Department
Telangana
Government of Telangana
Industries & Commerce
Department

1.1.2 General siting factors

In any particular selected site, the following factors must also be recognized.

1. No forest land shall be converted into non-forest activity for the sustenance of the industry (Ref: Forest Conversation Act, 1980).
2. No prime agricultural land shall be converted into industrial site.
3. Land acquired shall be sufficiently large to provide space for appropriate green cover including green belt, around the battery limit of the industry.
4. Layout of the industry that may come up in the area must conform to the landscape of the area, without affecting the scenic features of that place.
5. Associated township of the industry may be created at a space having physiographic barrier between the industry and the township.
6. Identification of areas to be avoided for siting of industrial estates. A list of 13 bio-diversity areas to be avoided
7. Certain away from Sensitive and incompatible land use. A list of 15 such areas like religious places, scenic places, archeological places are included.
8. Identification of candidate sites based on socio-economic factors from the areas other than those areas to be avoided
9. Land availability - extent of land to suit to the industrialization demand, preferably wastelands
10. Land ownership - government or private land lease in acquisition.
11. Electricity- nearness or distance of various pre- final sites from nearest existing substation / power plant.
 - a. Nearness to the major settlement - distance of nearest major settlement from all the pre-final candidate sites.
 - b. Water availability- distance from source of water supply for domestic and industrial purposes
 - c. Distance from existing industrial areas
 - d. Distance from sensitive zone
 - e. Drainage- distance of major rivers or drains from the pre-final sites
 - f. Nearness to transportation network for economic handling of both raw materials and finished goods
 - g. Environmental sensitivity of the area to suit to the needed industrial development.
 - h. Transportation facility: distance from existing railway line and highway.


Principal Secretary
Principal Secretary to Government
Government of Telangana
Industries & Commerce
Telangana State Secretariat, Hyderabad
Department

2. Land Acquisition (3 Months):

Land acquisition is the major component of shifting of industries. This involves identification of land, whether the land is patta land or government land. If it is patta, then land acquisition process needs to be adopted in consultation with local people and revenue department. Further, the state government has to ensure the environmental implications of the land and its surrounding areas. The government will follow the process of declaring the land to be acquired, notify the interested persons, and acquire the land after paying due compensation as per central and state laws.

3. Site Master Planning

Site Master Planning of new industrial estates Site master plans are prepared for industrial estates for earmarking various land uses and infrastructure. Site master plans form a basis for the development of the industrial estate. Site master plan and different thematic layers to be prepared in appropriate scales:

- a. Needs assessment for site master planning.
- b. Site surveys: Detailed drone surveys / DGPS surveys to be conducted for all the sites and based on the suitability assessment, the old polluting industries will be mapped in a homogenous industrial area in more environmentally friendly industrial park.
- c. Stakeholder consultations at various stages for arriving at acceptable and effective solutions.
- d. Site master plan.
- e. Land use plan.
- f. Transportation plan (e.g., roads, parking, service station, petrol pump, mobility plan, pedestrian pathways, bicycle tracks/ stations etc.).
- g. Storm water and wastewater management plan.
- h. Landscaping/green/buffer/ open space plan.
- i. Social infrastructure plan.
- j. Environmental infrastructure plan.
- k. Soil protection concept with post-closure plan, Biotope networking concept, Concept of functional mix of uses, Integrated Energy concept
- l. Zoning and grouping of industries
- m. Urban integration - road connectivity, buffer zones, land use compatibility etc.

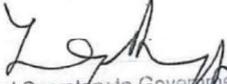

 Principal Secretary
 Industries & Commerce Department
 Government of Telangana
 Industries & Commerce
 Department

- n. Other provisions as per the green criteria detailed in the present document - Regulatory Compliance Quality, Management & Process Quality, Economic Quality, Environmental Quality, Social Quality, Infrastructure & Service Quality
- o. Development of design concepts for infrastructure and services.
- p. Development of business models for site development, infrastructure & services and industrial park management.
- q. Action plan for site development and relocating industries from Hyderabad.

4. Obtaining Environmental Clearance (8 months)

Simultaneously, apply for environmental clearance of the proposed industrial park, which require clearance from MoEF& CC., this will be followed by approval from SPCB on Consent for Establishment and Operation. Based on the overall pollution potential / production, the new industrial area will be classified as Category A or Category B, which requires clearance from EAC or SEAC, respectively. The duration of the EC process depends on the same. The steps involved in EIA includes

- a. **Step 1:** Submission of the application form to either the Ministry of Environment and Forest and Climate Change (MoEF& CC) or SEIAA according to the category.
- b. **Step 2:** Expert Appraisal committee uses the application form to decide the invention, which is required for the project, which is known as Terms of Reference.
- c. **Step 3:** Preparation of Environmental Impact Assessment Report according to TOR by NABET accredited EIA Consultants.
- d. **Step 4:** Submission of draft EIA to the MoEF& CC or SEIAA.
- e. **Step 5:** A Public hearing is conducted by the SPCB. The committee hears the objections from the public and the concerns are recorded and submitted to the MoEF&CC or SEIAA.
- f. **Step 6:** A final EIA is submitted to the MoEF& CC or SEIAA along with all the minutes of the public hearing for final appraisal and issuance of the certificate. MoEF& CC has the authority to check the final EIA to TOR and refers the adherence to the expert appraisal committee.
- g. **Step 7:** The appraisal committee complete the appraisal of documents and recommends either for clearance or rejections to the MoEF& CC or SEIAA and the MoEF& CC or SEIAA gives the clearance or rejection letter to the project proponent.


 Principal Secretary to Government
 Industries & Commerce Department
 Government of Telangana
 Industries & Commerce
 Department

5. Detailed Project Report (1 months)

Based on the site master plans and environmental clearances, preparation of detailed project report (DPR), preparation of tender documents, calling for bids, award of contract and finally of course the execution. Detailed project report for all infrastructure components and environmental services will be done. Then the tenders will be called for construction.

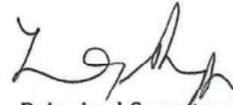
6. Infrastructure Development (12 months)

This involves contracting process, construction and quality checks. Basic infrastructure such as roads, electricity, utilities like water, cables, etc., will be build based on tendering. The construction will take about 10-12 months, which includes tendering, hiring of contractor and construction.

7. Allotment of plot

Simultaneously with the construction of the basic infrastructure, the land allotments will be done along with all the required clearances through single window clearances.

Once, the MoEF&CC finalizes the uniform categorization norms applicable to all the states, GoTS will integrate the SOP in line with TS-iPASS and relocation of industries. The timelines for taking up and completing the above said activities will be, approximately 33 months.



Principal Secretary

Government of Telangana
Principal Secretary, Industries & Commerce Department
Industries & Commerce Department
Telangana Secretariat,
Department

Revised Time Line for Relocation of Sponge Iron Industries

S.No	Activity	Timeline (earlier proposed 33 months)	Timeline (now proposed 24 months)
1	Site Suitability Analysis as per MoEFF&CC / CPCB guidelines	2	3
2	Land Acquisition	6	
3	Site Master Planning	3	8
4	Obtaining Environmental Clearance	8	
5	Detailed Project Report	2	1
6	Infrastructure Development	12	12
7	Allotment of plots		
8	Total Time period	33	24


 Principal Secretary to Government
 Industries & Commerce Department
 Government of Telangana
 Industries & Commerce
 Department

4/9/19765

15 5870

Annexure-II

Speed post

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



To
**The Member Secretary,
Telangana State Pollution Control Board
A-III Industrial Estate, Sanath Nagar
Hyderabad-18**



Lf.No.EMP/TSIIC/83/Relocation-Sponge Iron/2019-20. Date:01.02.2024

Sir,

Sub: Relocation of Sponge Iron Industries - Siting Guidelines - Reduction of distance criteria from 1 Km to 500 Mtrs from Habitation- Requested-Reg.

Ref: Email dated: 12.12.2023 received from TSPCB.

I invite kind attention to the subject and reference cited.

Vide reference cited, TSPCB requested to furnish the six-monthly periodical report of compliance to the Counsel for State of Telangana with reference to the Hon'ble NGT judgment dated 28.09.2022 for O.A. No. 4 of 2019, O.A. No. 4 of 2020 and O.A. No. 5 of 2020.

As you are aware that, it is informed to Hon'ble NGT vide letter 11.08.2022 and also informed to TSPCB vide T/o Ir dated:26.08.2022 that, Two Land Parcels are identified for Relocation of Sponge Iron Units (1) land parcel at Kamsanpally (V), Narayanpet District in an extent of about 238 acres and the same was communicated to Hon'ble NGT and also informed that, site master plan is completed and process of obtaining Environmental Clearance is initiated and is in progress. (2) Another land parcel in an extent of 299-32 Acres at Navalga, Korviched and Masanpally of Baseerabad Mandal is also considered. Physical possession of the land to an extent of Acs 212.28 gts has been taken and remaining 87-04 Acres is under acquisition for establishment of Industrial Park and the same was.

TSIIC-1
2/2/24

However, *now the villagers of Kamsanpally village are resisting for pegmarking by the revenue officials in the land parcel at Kamsanpally (V), Narayanpet District*

SEE-II/SEE-I
24-2-2024

File

Further, in another land parcel at *Navalga, Korviched and Masanpally of Baseerabad Mandai* to initiate the EC process in an extent of 292-32 Acres to accommodate at least 3 to 4 industries, however, it is not meeting the siting criteria guidelines (i.e minimum distance of 1 km from habitation) for Relocation of Sponge Iron units.

Therefore, it is requested to amend the *siting criteria guidelines i.e minimum distance of 1 km to 500mtrs from habitation for Relocation of Sponge Iron units, so as accommodate atleast 3-4 industries while considering this IP as a planned development for the purpose with required mitigation measures.*

Thanking You,

Yours faithfully

Sd/-

Vice Chairman & Managing Director

//T.C.F.B.O//



CHIEF ENGINEER

87
450248915

17

Speed post

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



To

The Member Secretary,
Telangana State Pollution Control Board
A-III Industrial Estate, Sanath Nagar
Hyderabad-18



26 MAR 2024

Lr.No.EMP/TSIIC/83/Relocation-Sponge Iron/2019-20, Date: 12.03.2024

Sir,

Sub: Relocation of Sponge Iron Industries - Siting Guidelines - Reduction of distance criteria from 1 Km to 500 Mtrs from Habitation- Requested-Reg.

Ref: 1. T/O. Lr. No. EMP/TSIIC/83/Relocation-Sponge Iron/2019-20, Date:01.02.2024
2. E. Mail dated:23.02.2024 received from TSPCB.

CFE

I invite kind attention to the subject and reference cited.

With reference to 1st cited, TSIIC requested TSPCB to amend the siting guidelines for Sponge Iron Units i.e., minimum distance of 1 Km to 500 m from habitation for relocation of Sponge Iron unites so as to develop new Industrial Parks.

Accordingly, vide reference 2nd cited, TSPCB informed that the siting guidelines for the Sponge Iron Plants are notified by the Ministry of Environment & Forest (MoEF), Govt. of India vide G.S.R 414 (E) dt: 30.05.2008 and any change /amendment in the siting guidelines has to be carried out only by the Ministry of Environment & Forest (MoEF), Govt. of India and not by the TSPCB.

In this regard, it is to submit that, since Hon'ble NGT issued orders for submission of Half Yearly report on progress of the relocation of Sponge Iron units, TSIIC updated TSPCB duly stating that suitable site meeting the siting criteria could not be identified inspite of best efforts..

TSIIC mandate is development of the Industrial parks with the required infrastructure facilities like water, power, roads etc., and other mitigation measures, once the land parcel is handed over.

JUN 11

Urgent
SEE-II
PR. putub
18-3-2024

SR
S. V. R. S.

CFE
R. putub

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India.
Tel : 040-23237625, 23238290, Fax : +91-40-23240205, Web : www.tsiic.telangana.gov.in
CIN : U99000TG2014SGC095514

18

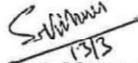
::2::

Since it is difficult to identify suitable land parcel in the state having no habitation within 1 KM radius, it is requested to relax the above siting conditions and permit the development of the Industrial park with appropriate mitigation measures.

Therefore, keeping in view of the Hon'ble NGT orders, TSPCB is requested to address MoEF&CC for amendment/relaxation of siting guidelines of 1 KM distance from habitation duly suggesting additional mitigation measures if any for development of such Industrial Park to enable TSIIC to comply with relocation requirement.

Thanking You,

Yours faithfully


Vice Chairman & Managing Director
13/3



(19) Annexure - III
TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

Lr.No. 1/NGT-Chennai/TSPCB/Legal/2020-8

Date: 01-05-2024

// HON'BLE NGT, CHENNAI – MOST URGENT //

To

**The Vice Chairman & Managing Director,
Telangana State Industrial
Infrastructure Corporation Limited
PARISHRAMA BHAVAN,
6th Floor, LB Stadium Road,
Fateh Maidan, Basheer Bagh,
Hyderabad—500004.**

Sir,

Sub: TSPCB -- Legal -- Hon'ble NGT, Chennai – OA Nos. 4 of 2019, 4 of 2020 and 5 of 2020 filed by Anirudh Reddy, Chava Srinivas and Capt. L.K Reddy against Sponge Iron Units located at Mahabubnagar District – Judgment dated 28.09.2022 – Reg.

- Ref: 1. Original Application Nos. 4 of 2019, 4 of 2020 & 5 of 2020.
2. Hon'ble NGT, Chennai Judgment dated 28.09.2022.
3. T/o.Lr.No.1/NGT-Chennai/TSPCB/Legal/2020-83, dated 21.10.2022.
4. TSIIC Lr.No.EMP/TSIIC/83/Relocation Sponge Iron/2019-20, dated 01.02.2024.
5. This office mail dated 23.02.2024
6. TSIIC Lr.No.EMP/TSIIC/83/Relocation Sponge Iron/2019-20, dated 12.03.2024.

Attention is invited to the subject and references cited.

The TSIIC vide letter dated 01.02.2024 has requested the TSPCB to amend the siting guidelines of Sponge Iron units on the minimum distance from the habitation from 1km to 500 metres for relocation of the units not complying with the guidelines.

TSPCB vide mail dated 23.02.2024 informed that the siting guidelines for the sponge iron are notified by the MOEF&CC, GOI and any modification or amendment to the same has to be taken up by the MOEF&CC.

Subsequently, TSIIC addressed another letter dated 12.03.2024 requesting TSPCB to address MoEF&CC for amendment / relaxation of siting guidelines of 1KM distance from habitation mentioning the following: -

- i. Suitable site meeting the siting criteria could not be identified inspite of best efforts.
- ii. TSIIC mandate is development of the industrial parks with the required infrastructure facilities like water, power, roads etc., and other mitigation measures, once the land parcel is handed over.

Contd...2

- iii. It is difficult to identify suitable land parcel in the State having no habitation within 1km radius, it is requested to relax the above siting conditions and permit the development of the industrial park with appropriate mitigation measures.

In this regard, it is to inform that cases pertaining to the relocation of Sponge Iron Units in the State were filed before the Hon'ble NGT, Chennai in OA Nos. 4 of 2019; 4 of 2020 & 5 of 2020.

The Prl. Secretary, Industries & Commerce Dept., Government of Telangana has submitted an Action Plan dated 08.12.2020 before the Hon'ble NGT stating that relocation of the Sponge Iron Plants will be completed within 24 months and the same was taken on record by the Hon'ble NGT. The copy of the same is attached for information.

The Hon'ble NGT vide Order dated 28.09.2022 disposed the batch cases directing the State to submit six monthly progress report on relocation of Sponge Iron Plants.

Hence, as regards to the TSIIC request to TSPCB to address the MoEF&CC on modification / amendment of siting guidelines, it is to inform that the TSPCB is regulatory body, implementing the guidelines notified by CPCB / MoEF&CC and also the directions issued by the Hon'ble NGT. However, as TSIIC is a implementing agency, representing the Government for relocation of the units and has already submitted action plan with respect to shifting of industries, it may be appropriate for TSIIC to submit a representation to MoEF&CC and CPCB, New Delhi, requesting amendment for relaxation of siting guidelines of sponge iron units, duly expressing difficulty in identifying suitable land parcels in the State having no habitation within 1 km radius.

It is also informed that in compliance to the Hon'ble NGT Judgment dated 28.09.2022, the six monthly progress report on relocation of sponge iron plants has to filed by TSIIC by 2nd week of July 2024. The cases are listed for hearing before the Hon'ble NGT, Chennai on 15.07.2024.

Yours faithfully,
Sd/-

MEMBER SECRETARY

Encl: As above.

Copy submitted to the Spl. Chief Secretary to Govt., I&C Dept., Govt of Telangana, Hyderabad for kind information.

// T.C.F.B.O //

Kereddy

MNE
**JOINT CHIEF ENVIRONMENTAL ENGINEER,
TSPCB, HEAD OFFICE, HYD.**

21

Annexure - IV



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 - 23815631
Website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (RENEWAL)
RED CATEGORY

Consent Order No :20245040547

Date:10.04.2024

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Bilasraika Sponge Iron India Pvt. Ltd., Sy. No.163 & 164, Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Description of Outlet	Max Daily Discharge in KLD	Point of Disposal
1	Domestic	10.0	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to Rotary Kiln of capacity 100 TPD
	Attached to Rotary Kiln of capacity 66 TPD
2.	Attached to Crusher & Screen House
3.	Attached to Cooler Discharge
4.	Attached to Product House
5.	Attached to Intermediate Bunker
6.	Attached to D.G.Set of capacity 500 KVA

iii) HWA Authorisation No. 20245040547

Date:10 .04.2024

HAZARDOUS WASTE AUTHORISATION
(FORM - II)
[See Rule 6 (2)]

M/s. Bilasraika Sponge Iron India Pvt. Ltd., Sy. No.163 & 164, Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1.	Waste oil	5.1 of Schedule - I	1000 Lt/annum	Shall be disposed to authorized re-processors / Recyclers.

22

This consent order is valid for manufacture of the products along with quantity as mentioned below only.

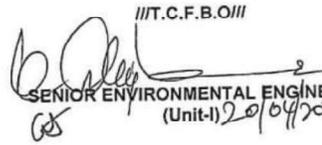
S. No	Product	Quantity
1.	Sponge Iron (Two Kilns – 100 TPD + 66 TPD)	166 Tons/day

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 30.11.2028.

Sd/-
MEMBER SECRETARY

To
M/s. Bilasraika Sponge Iron India Pvt. Ltd.,
Sy.No.163 & 164, Gundlapotlapally Village,
Balanagar Mandal, Mahaboobnagar District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER
(Unit-I) 20/04/2024.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board.
2. This order is issued in line with Board's CFO & HWA order dt. 24.12.2022. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 24.12.2022 are still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The facility may explore the possibility of tapping the solar energy for their energy requirements.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. The industry shall comply with the directions issued by the Board vide temporary revocation of closure orders dated 22.06.2023. The industry shall obtain permanent Revocation of Closure orders.
2. The industry has paid CFO fee of Rs. Rs. 4, 01,600/- for period upto 30.11.2025.
3. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
4. The Industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
5. The industry submitted BG of Rs. 10,00,000/- with a validity upto 09.03.2024. The BG will be forfeited if the industry fails to comply with the Board conditions/directions. The industry shall revalidate the BG till further orders.
6. Total Water Consumption shall not exceed 120 KLD

S.No	Purpose	Quantity
1.	Industrial Cooling (Kiln cooler, GCT & ABC) (Makeup) / Humidification / Water spraying).	108.0 KLD
2.	Domestic	12.0 KLD
	Total	120.0 KLD

7. The Emission shall not exceed the following prescribed standards

Chimney No.	Description of Chimney	Parameter	Emission Standards
1.	Attached to Rotary Kiln of capacity 100 TPD	SPM	100 mg/Nm ³
		Carbon monoxide	1%(Vol/Vol)
	Attached to Rotary Kiln of capacity 66 TPD	SPM	100 mg/Nm ³
		Carbon monoxide	1%(Vol/Vol)
2.	Attached to Crusher & Screen House	SPM	100 mg/Nm ³
3.	Attached to Cooler Discharge	SPM	100 mg/Nm ³
4.	Attached to Product House	SPM	100 mg/Nm ³
5.	Attached to Intermediate Bunker	SPM	100 mg/Nm ³
6.	Attached to D.G.Set of capacity 500KVA	SPM	115 mg/Nm ³

8. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10m) - 100 g/ m³; PM2.5(Particulate Matter size less than 2.5 m) - 60 g/ m³; SO₂ - 80 g/ m³; NO_x - 80 g/m³, outside the factory premises at the periphery of the industry.
9. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m from the source of fugitive emission i.e., Raw material handing area, crusher area, raw material feed area, cooler discharge area, product processing area, etc.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

10. The industry shall shift the industry as and when the Government will take a decision on shifting of industries with regard to Hon'ble NGT, Chennai-OA Nos 4 of 2019.
11. The industry shall obey the orders of Hon'ble NGT / High Court as committed by you vide letter dated 17.11.2022.
12. The industry shall not manufacture any un-consented products without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
13. The industry shall comply with the conditions of the Action Plan submitted by Govt. of Telangana in OA No.04 of 2019 (SZ), OA No.04 of 2020 (SZ) and OA No.05 of 2020 (SZ) to Hon'ble NGT, South Zone, Chennai with regard to relocation of Sponge Iron units. They shall shift the industry as and when directed by the Government.
14. The industry shall operate Online Continuous Stack Emission Monitoring Systems (OCSEMS) for the Kiln Stacks and connect the data to TSPCB server.
15. The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, so as to focus ABC cap & stack emission and connect the data to TSPCB server.
16. The industry shall operate water meters for recording category-wise water consumption viz. Process, Cooling tower makeup, Domestic etc.
17. The industry shall maintain separate energy meters for the Air Pollution Control Equipments and maintain the records of the same.
18. The industry shall operate Activation Recorder with recording system for recording the opening of After Burner Chamber (ABC) cap in the PLC of Kilns. The industry shall maintain records of the ESP tripping and ABC openings regularly.

25

19. The industry shall maintain 4 nos of IP cameras with TILT Zoom facility at 4 corners of the premises and connectivity to TSPCB server.
20. The industry shall provide dust suppression system at all discharge & feed points and remove dust collected regularly.
21. The industry shall operate necessary Air Pollution Control Equipment viz. Bag filters in Coal Crushing & Screening, Stock house, Cooler discharge, Product Separation areas etc. All the conveyers shall be covered with GI sheets to prevent fugitive emissions.
22. The industry shall maintain daily records for by product i.e., Char & Dolochar generation and its disposal.
23. The industry shall dispose the dolo char to the brick manufacturing units and other consumers regularly and maintain the records of the same.
24. The industry shall store the dolochar in the closed shed only. The trucks transporting Dolochar should be covered with tarpaulins to avoid dust fly-off into environment.
25. The industry shall maintain sufficient no. of water sprinklers all over the working area/ haul roads to control fugitive dust emissions.
26. The industry shall comply with the Emission Standards, Fugitive Emission standards and Effluent Standards, as stipulated in the Environment (Protection) Rules, 1986 for the Sponge Iron Plants.
27. The industry shall control the fugitive dust emissions by adopting all necessary pollution control measures.
28. The industry shall maintain bitumen/ Concrete internal roads to avoid fugitive dust emissions. The industry shall remove accumulated dust along the road side and within the premises and maintain the same regularly.
29. The industry shall maintain green belt as per the norms.
30. The Bank Guarantee submitted by the will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.
31. The industry shall submit consolidated statement of Production details, Hazardous / solid waste generation and disposed, records of operation of pollution control equipment on monthly basis to the Concerned Regional Officer and records pertaining in this regards on daily basis shall also be made available to the Board Officials during the inspection.
32. Conveyor belts and other transfer points shall be covered with GI / Asbestos sheets to mitigate fugitive emissions. The industry shall close all the leakages at transfer points and maintain the same.
33. The industry should not discharge any wastewater outside the plant premises.
34. The industry shall comply with the Task Force directions issued by the Board from time to time.
35. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
36. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C
[see rule 6(2)]
**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good house keeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Bilasraika Sponge Iron India Pvt. Ltd.,
Sy.No.163 & 164, Gundlapotlapally Village,
Balanagar Mandal, Mahaboobnagar District

||T.C.F.B.O||

SENIOR ENVIRONMENTAL ENGINEER
(Unit-1) 20/09/2024.

27

Annexure - A

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY Paryavarana Bhavan, I.E. A – 3, Sanathnagar, Hyderabad – 500 018	
	REPORT BY THE STATE BOARD ANALYST	Page 1 of 1

Form IV

(See rule – 3, 4 and Sub-section (3) of Section 26 of the Act)

STACK ANALYSIS REPORT

Reg. No.SR/13/TSPCB/HO/R00/LAB/24/05/035

Date: 07/05/2024

I hereby certify that I, Dr.M.S.Satyanarayana Rao, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, monitored on 02.05.2024 and received on the day of 03.05.2024 for compliance verification by TSPCB, Hyderabad a sample of **Stack attached to Rotary Kiln – 2 Nos of Capacity 100 TPD & 66 TPD through ESP M/s. Bilasraika Sponge Iron India Pvt. Ltd, Sy. No 163 & 164, Gundlapotlapally(V), Balanagar (M), Mahaboobnagar District** for analysis.

The sample was in a condition fit for analysis reported below.

I further certify that I have analyzed the aforementioned sample on 06.05.2024 and declare the result of the analysis to be as follows:

Parameter	UOM	Method No. / Instrument	Result	Standard (as per CFO)
Suspended Particulate Matter (SPM)	mg/Nm ³	IS:11255 (Part-1)-1985	76	100

The condition of the seals, fastening and container on receipt was : "INTACT"

Note: The results as per samples received.

Remarks:

1. Industry has provided ESP 2 Nos as a Air Pollution Control Equipment and are working during the monitoring.

Signed this. 07.05.2024


STATE BOARD ANALYST

Address:
Dr.M.S.Satyanarayana Rao,
Joint Chief Environmental Scientist
Central Laboratory,
Telangana State Pollution Control Board.

98

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018
---	---

FUGITIVE ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Hyderabad	Report number	:	TSPCB/CL/Air/24/05/036
	Issued Date	:	07.05.2024
	Reference	:	Complaint

Sampling Registration Date	:	03.05.2024	Sampling Date:	02.05.2024
Analysis starting Date	:	04.05.2024	Analysis completion date:	06.05.2024
Test Required	:	TSPM		
Sample collected by	:	Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Bilasraika Sponge Iron India Pvt. Ltd, Sy. No 163 & 164, Gundlapotlapally(V), Balanagar (M), Mahaboobnagar District		
SAMPLING LOCATION		Fugitive emissions AAQ monitoring with a distance 10 mtrs from coal crushing area and iron ore pellet feeding area		
SAMPLING DURATION		2 hours		
Details of different process units in the industry in operation at the time of sampling		Coal Raw material, Rotary Kiln, Rotary Coolers, product house		
Parameter	UOM	Method	Conc. Value	Standards as per CFO
Total Suspended Particulate Matter (TSPM)	$\mu\text{g}/\text{m}^3$	IS:5182(P:23) 2006	1005	2000 (Fugitive emission)

Note: Analysis carried on samples as received

Remarks:

1. Water sprinklers were in operation, wetting the surroundings manually by using water tanker.
2. Fugitive emissions are observed near cooler area, Production house.


JOINT CHIEF ENVIRONMENTAL SCIENTIST

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018	
---	---	---

AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Hyderabad	Report number	: TSPCB/CL/Air/24/05/037
	Issued Date	: 07.05.2024
	Reference	: Complaint

Sampling Registration Date	: 03.05.2024	Sampling Date:	02.05.2024
Analysis starting Date	: 04.05.2024	Analysis completion date:	06.05.2024
Test Required	: PM ₁₀ , SO ₂ , NO _x		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Bilasraika Sponge Iron India Pvt. Ltd, Sy. No 163 & 164, Gundlapotlapally(V), Balanagar (M), Mahaboobnagar District		
SAMPLING LOCATION		Periphery of the industry near ESP (Upwind)		
SAMPLING DURATION		6 hours		
Details of different process units in the industry in operation at the time of sampling		Coal Raw material, Rotary Kiln, Rotary Coolers, product house		
Parameter	UOM	Method	Conc. Value	Standards as per CFO
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	50	100
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2) 2001	29	80
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182 (Part:6) 2006	42	80

Note: Analysis carried on samples as received

Remarks:

1. Water sprinklers were in operation, wetting the surroundings manually by using water tanker.


JOINT CHIEF ENVIRONMENTAL SCIENTIST

30

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018	
---	---	---

AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Hyderabad	Report number	: TSPCB/CL/Air/24/05/038
	Issued Date	: 07.05.2024
	Reference	: Complaint

Sampling Registration Date	: 03.05.2024	Sampling Date:	02.05.2024
Analysis starting Date	: 04.05.2024	Analysis completion date:	06.05.2024
Test Required	: PM ₁₀ , SO ₂ , NO _x		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Bilasraika Sponge Iron India Pvt. Ltd, Sy. No 163 & 164, Gundlapotlapally(V), Balanagar (M), Mahaboobnagar District		
SAMPLING LOCATION		Periphery of the industry near security room (Downwind)		
SAMPLING DURATION		8 hours		
Details of different process units in the industry in operation at the time of sampling		Coal Raw material, Rotary Kiln, Rotary Coolers, product house		
Parameter	UOM	Method	Conc. Value	Standards as per CFO
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	81	100
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2) 2001	13	80
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182 (Part:6) 2006	30	80

Note: Analysis carried on samples as received

Remarks:

1. Water sprinklers were in operation, wetting the surroundings manually by using water tanker.


JOINT CHIEF ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Annexure - V

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

Order No. **MHB-08/TSPCB/TF/U-VI/2022- 2F2**

Dt.01.05.2024

Sub : M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Orders for a period of One Year - Issued - Issued - Reg.**

C.O.P.K.
DATE: 02 MAY 2024

Ref : 1. CFO order dated 24.12.2022.
2. Extension of Temporary revocation of closure orders dated 22.06.2023.
3. Inspection of your industry by the Board officials on 19.02.2024 & 12.03.2024.
4. EE.RO.Hyderabad report dated 02.04.2024.
5. Hearing held on 26.04.2024.

- WHEREAS, you are operating the industry located at Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District and is a Sponge Iron manufacturing unit with a production capacity of 166 TPD (Two Kilns of 100 TPD & 66 TPD).
- WHEREAS, the Board issued CFO to the industry vide order dated 10.04.2024 which is valid upto 30.11.2028.
- WHEREAS, the Board, vide order dated 04.03.2020 issued stop production orders to the industry for non compliance of the Board directions. Subsequently, the Board vide order dated 18.03.2020 issued temporary permission to continue the production activity and latest extended vide order dated 08.07.2020 for 3 months.
- WHEREAS, as per Order of Hon'ble NGT in OA No.4 / 2019. The Board has levied Environmental Compensation of Rs.4,21,50,000/- vide order dated 09.11.2020.
- WHEREAS, the Board, vide order dated 21.12.2021 not considered the request of the industry for extension of temporary permission to continue the production activity as the industry has not remitted the Environmental Compensation. Also the Board issued power disconnection orders to TSSPDCL on 21.12.2021.
- WHEREAS, as per the request of the industry, the Board vide letter dated 02.02.2022 directed the industry to remit Environment Compensation as follows:

Instalment	Amount	Time line
FIRST	Rs.1,40,50,000/- (Rupees One Crores Forty Lakh Fifty Thousand only)	Immediately
SECOND	Rs.1,40,50,000/- (Rupees One Crores Forty Lakh Fifty Thousand only)	After one month from the date of payment of the 1 st instalment
THIRD	Rs.1,40,50,000/- (Rupees One Crores Forty Lakh Fifty Thousand only)	After one month from the date of payment of the 2 nd instalment

- WHEREAS, Subsequently, the industry has paid 1st instalment of Rs.1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only) on 10.02.2022 towards Environmental Compensation.
- WHEREAS, the Board vide order dated 18.02.2022 issued temporary permission to continue the production activity for a period of Three Months and also restored the power supply.
- WHEREAS, the Board vide order dated 03.08.2022 issued closure orders to the industry as the industry has not paid the 2nd and 3rd instalment of the EC and also not yet complied with the Board directions viz., not connected the IP cameras at corners of the industry to TSPCB server and not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road & village.

10. WHEREAS, the industry has paid paid 2nd instalment of Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only) on 05.09.2022 towards Environmental Compensation.
11. WHEREAS, the Board vide order dated 30.09.2022 issued Temporary Revocation of Closure order for period of two months.
12. WHEREAS, the industry has paid final instalment of Rs. 1,40,50,000/- (Rs. 50,00,000/- on 17.11.2022, Rs. 50,00,000/- on 21.12.2022 and 40,50,000 on 20.01.2023) towards Environmental Compensation.
13. WHEREAS, the Board vide order dated 14.12.2022 issued Extension of Temporary Revocation of Closure order for a period upto 28.01.2023 and latest extended vide order dated 22.06.2023 valid upto 30.11.2023.
14. WHEREAS, the Board officials inspected the industry on 02.03.2024 and submitted a report dated 02.04.2024. The following observations were made during the inspection.
- i. During the inspection the industry was in operation.
 - ii. The industry has two no. of kiln of capacity 100 TPD (Kiln - I) & 66 TPD (Kiln - II).
 - iii. As per the records submitted by the industry, the industry has manufactured sponge iron total quantity - 115.82 TPD against permitted 166 TPD during the period from June, 2023 to Nov, 2023.
 - iv. The solid waste disposal records verified from Aug, 2023 to Jan, 2024, as per the records, the industry has disposed 2982 Tons of Char, Dolo Char, 790.82 Tons of Bag filter dust, to outside parties
 - v. The industry consumes Iron ore, Lime stone, Coal as raw materials.
 - vi. The industry has ESPs (2 Nos.) to the kilns as APCE and are attached to common chimney of 49 m height.
 - vii. The industry has provided heat exchanger in place of GCT to the kiln-I (100 TPD) and provided GCT to kiln - II (66 TPD).
 - viii. The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.
 - ix. The industry has provided closed room with MS sheets to the bottom of the Heat exchanger for collection of dust and storing within the room.
 - x. The industry has provided wet scrapper with collection pits to the ESP - I & ESP - II to collect the dust in wet form.
 - xi. The industry has provided wet scrapper with sludge collection pits individually at ABC- I & II, GCT - II and ESP - I, ESP- II to collect dust in wet form.
 - xii. The industry has rectified ducts leakages at ID Fans of Kiln - I & Kiln - II.
 - xiii. The industry has provided bag filters at i) Coal Crusher ii) Stock house iii) Injection coal conveyor iv) Cooler discharge v) Intermediate bin vi) Product house top and vii) Iron ore circuit.
 - xiv. The industry has also installed separate bag filters to both the kilns outlet points and provided with closed chamber to the bag filter for collection and storage of dust.
 - xv. The industry has provided closed rooms to all bag filters to collect the dust and storage within the room at Coal crusher, Stock house, Injection coal conveyor, Intermediate bin, cooler discharge, Iron ore circuit, Injection coal conveyor.
 - xvi. The industry has provided RCC Walls two sides to the Kilns transfer chute and Cooler inlet to avoid the cooling water spillages.
 - xvii. The industry has provided claddings conveyor belt and closed bottom with M.S. Sheets at coal crusher.
 - xviii. The industry has provided closed shed for storage of coal. The industry has provided closed shed for storage of Iron ore Pellets and also provided closed shed for Ground Hopper.
 - xix. The industry has provided closed shed for Product House bunker to unload product directly into the trucks within closed premises.
 - xx. The industry has provided closed shed to the iron ore pellets transfer points with attached bag filter.
 - xxi. The industry has provided cladding sheets to all conveyor belts and transfer points with MS Sheets.

- xxii. The industry has provided fixed water sprinklers at near the process area, coal storage shed, along the internal Roads, coal & iron ore ground hopper, kiln area, product house and within coal storage shed. The industry has also water sprinklers at top of conveyor belts, transfer points and Road leading to product House to Weigh Bridge. During the inspection, the sprinklers were in operation.
- xxiii. The industry has provided 2 Nos. of mechanical flow meters at raw water collection sump. One flow meter for water sprinklers & another for process and maintaining the water consumption records.
- xxiv. The industry has developed green belt along the west and south side compound walls and also planted saplings i.e. near coal shed, internal roads, kiln area, stock house and product house.
- xxv. The industry has installed IP camera to the ABC cap and installed continuous online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server.
- xxvi. The industry has also installed 4 Nos. of IP cameras at corners of the industry and also connected to the TSPCB server.
- xxvii. The industry has PLC system for recording the opening and closing time of emergency cap to the ABC.
- xxviii. The industry has provided lorry parking area with concreted platform within the premises.
- xxix. The nearest village is Rangareddyguda is located at a distance of about 400 m. The nearest residence is at a distance of 350 m from the industry.
- xxx. The industry has provided compound wall of height 10 feet along with boundary of the unit and provided additional Green Cloth with 12 feet height above the compound wall.
- xxxi. The emissions directly let out through chimney, while power interruption and tripping of ESP due to power failures. The industry representative informed that, they are immediately restoring alternative power supply by operating Generators for APCEs operation continuously.

The compliance status on conditions issued vide order dated 22.06.2023 is as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all conditions stipulated in CFO order and directions issued by the Board.	The compliance status on Schedule - B conditions of CFO order dated 24.12.2022 are tabulated below.
2.	The industry shall regularly operate the Bag filter attached to Stock House, Coal Crusher, Injection coal conveyor, Cooler Discharge, Intermediate Bin, etc., to control emissions.	The industry has provided bag filters at- i) Coal Crusher ii) Stock house iii) Injection coal conveyor iv) Cooler discharge v) Intermediate bin vi) Product house top and vii) Iron ore circuit. During the inspection, the Bag filters were in operation.
3.	The industry shall provide / maintain closed rooms at all Bag filter areas to Collect Bag houses in closed area to avoid fugitive emissions while removing of the dust.	The industry has provided closed rooms at all Bag filters areas to collection Bag houses dust.
4.	The industry shall operate Online Continuous Stack Emission Monitoring System (OCEMS) for Kiln stacks with connection of the Online /Emission Monitoring data to the server of TSPCB.	The industry has installed continuous online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server. During the inspection the value of online stack monitoring SPM parameter recorded as 39.60 mg/Nm ³
5.	The industry shall maintain 4 Nos. of IP Cameras installed with TILT Zoom facility at 4 corners of the premises and shall ensure continuous streaming.	The industry has installed IP camera to the ABC cap and installed continuous online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server.
6.	The industry shall provide wind breaking wall / Green mesh with height of 25 feet along with the compound walls towards approach road and village within one month as committed during the meeting.	The industry has provided compound wall of height 10 feet along with boundary of the unit and provided additional Green Cloth with 12 feet height above the compound wall.

7.	The industry shall provide / maintain dust suppression system at all the dust generation sources / solid waste generation area.	The industry has provided water sprinkling system.
8.	The unit shall provide / maintain water sprinkling system at coal crusher area and raw material storage area.	The industry has provided water sprinkling system at coal crusher and raw material storage area.
9.	The industry shall store raw materials such as Iron ore, pellets, dolomite, coal etc., in closed shed only.	The industry has provided sheds for storage of raw materials, Iron ore, Lime stone.
10.	The industry shall maintain good housekeeping properly, i.e. regular cleaning dust from the ground, internal roads and operate water sprinklers continuously.	The housekeeping of the industry observed to be moderate.
11.	The unit shall revalidate Bank Guarantee of Rs.10 Lakhs before its expiry till further orders from the Board.	The industry has submitted BG of Rs.10 Lakhs which is valid upto 09.03.2025.

Schedule - B conditions compliance of CFO order dated 24.12.2022.

S. No.	Condition	Compliance																				
1.	The industry shall comply with the directions issued by the Board vide temporary revocation of closure orders dated 14.12.2022.	The directions compliance Temporary Revocation of Closure Order dated 22.06.2023 are tabulated above.																				
2.	<p>Total Water consumption shall not exceed : 120.00 KLD</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Sl. No.</th> <th style="text-align: center;">Purpose</th> <th style="text-align: center;">Quantity</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Others Industrial Cooling (Kiln/Cooler/GCT/ & ABC) (Makeup) / Humidification / Water Spraying)</td> <td style="text-align: center;">108.0 KLD</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Others Domestic & Gardening.</td> <td style="text-align: center;">12.0 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td style="text-align: center;">120.0 KLD</td> </tr> </tbody> </table>	Sl. No.	Purpose	Quantity	1	Others Industrial Cooling (Kiln/Cooler/GCT/ & ABC) (Makeup) / Humidification / Water Spraying)	108.0 KLD	2	Others Domestic & Gardening.	12.0 KLD	Total		120.0 KLD	The industry has provided water meters for assessing the water consumption.								
Sl. No.	Purpose	Quantity																				
1	Others Industrial Cooling (Kiln/Cooler/GCT/ & ABC) (Makeup) / Humidification / Water Spraying)	108.0 KLD																				
2	Others Domestic & Gardening.	12.0 KLD																				
Total		120.0 KLD																				
3.	<p>The Emission shall not exceed the following prescribed standards</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Chimney No.</th> <th style="text-align: center;">Description</th> <th style="text-align: center;">Parameter</th> <th style="text-align: center;">Emission Standards</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td>Attached to Rotary Kiln of capacity 100 TPD</td> <td>a) SPM b) Carbon Monoxide (Vol/Vol)</td> <td>a) 100 mg/Nm³ b) 1%</td> </tr> <tr> <td style="text-align: center;">2.</td> <td>Attached to Rotary Kiln of capacity 66 TPD</td> <td>a) SPM b) Carbon Monoxide (Vol/Vol)</td> <td>a) 100 mg/Nm³ b) 1%</td> </tr> <tr> <td style="text-align: center;">3.</td> <td>Attached to Cooler Discharge</td> <td>SPM</td> <td>115 mg/Nm³</td> </tr> <tr> <td style="text-align: center;">4.</td> <td>Attached to product house</td> <td>SPM</td> <td>115 mg/Nm³</td> </tr> </tbody> </table>	Chimney No.	Description	Parameter	Emission Standards	1.	Attached to Rotary Kiln of capacity 100 TPD	a) SPM b) Carbon Monoxide (Vol/Vol)	a) 100 mg/Nm ³ b) 1%	2.	Attached to Rotary Kiln of capacity 66 TPD	a) SPM b) Carbon Monoxide (Vol/Vol)	a) 100 mg/Nm ³ b) 1%	3.	Attached to Cooler Discharge	SPM	115 mg/Nm ³	4.	Attached to product house	SPM	115 mg/Nm ³	The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.
Chimney No.	Description	Parameter	Emission Standards																			
1.	Attached to Rotary Kiln of capacity 100 TPD	a) SPM b) Carbon Monoxide (Vol/Vol)	a) 100 mg/Nm ³ b) 1%																			
2.	Attached to Rotary Kiln of capacity 66 TPD	a) SPM b) Carbon Monoxide (Vol/Vol)	a) 100 mg/Nm ³ b) 1%																			
3.	Attached to Cooler Discharge	SPM	115 mg/Nm ³																			
4.	Attached to product house	SPM	115 mg/Nm ³																			

	5.	Attached to Intermediate Bunker	SPM	115 mg/Nm ³	
	6.	Attached to DG Set of capacity 1 x 500 KVA.	SPM	115 mg/Nm ³	
4.	<p>The industry shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10 m) - 100 g/m³; PM_{2.5} (Particulate Matter size less than 2.5 m) - 60 g/m³; SO₂ - 80 g/m³; NO_x - 80 g/m³, outside the factory premises at the periphery of the industry.</p> <p>The fugitive emissions level suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m. from the source of fugitive emission i.e. Raw material handling area, Crusher area, raw material feed area, cooler discharge area, product processing area, etc.</p> <p>Standards for the other parameters as mentioned in the National Ambient Air Quality standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Level : Day time - (6 AM to 10 PM) - 75 dB(A) Night time - (10 PM - 6 AM) - 70 dB(A)</p>				<p>The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.</p>
5.	The industry has paid CFO fee of Rs.7,87,200/- for period upto 31.05.2023.				<p>The industry has paid Consent fee upto 31.05.2023. Now the industry applied for CFO renewal by paying the required consent fee. The issue of CFO was reviewed in the CFO committee meeting.</p>
6.	<p>The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of consent fee shall be made at the concern RO for every financial year (i.e. April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically canceled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other wastes (Management & Transboundary Movement) Rules, 2016.</p>				
7.	The industry either paying annual fee or total fee for Consent period, shall pay the balance fee as per the revised rates as per applicable from time to time.				
8.	The industry shall shift the industry as and when the Government will take a decision on shifting of the industries with regard to Hon'ble NGT, Chennai OA Nos.4 of 2019				<p>The industry has informed that they will obey the Government orders.</p>
9.	The industry shall obey the orders of Hon'ble NGT / High Court as committed by you vide letter dated 17.11.2022.				<p>Directed to comply.</p>
10.	<p>The industry has to pay balance amount of Rs.40,50,000/- of 3rd Installment before January, 2023 as per the Hon'ble NGT Order dt.28.09.2022 in OA No.4 of 2019.</p>				<p>The industry has paid 1st Installment of Rs.1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only) on 10.02.2022 and also paid 2nd Installment Chq No 000475 of Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only) on 05.09.2022 towards Environmental Compensation.</p> <p>The industry has</p>

		<p>submitted representation along with under taking letter on Rs. 100 Stamp paper on 15.09.2022, stating that the 3rd final instalment towards the Environmental Compensation of Rs. 1,40,50,000/-.</p> <p>However, the industry has paid 3rd final Installment of Rs. 1,40,50,000/- (Rs. 50,00,000/- on 17.11.2022, Rs. 50,00,000/- on 21.12.2022 and 40,50,000 on 20.01.2023) total (Rupees One Crore Forty Lakh Fifty Thousand only) which was received by the CAO, TSPCB, Board Office.</p>
11.	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	The industry has submitted production records. As per the records, the industry has manufactured sponge iron total quantity - 115.82 TPD against permitted 166 TPD during the period from June, 2023 to Nov, 2023.
12.	The industry shall comply with the conditions of Action Plan submitted by Govt. of Telangana in OA No.04 of 2019 (SZ), OA No.04 of 2020 (SZ) and OA Nos.05 of 202 (SZ) to Hon'ble NGT, South zone, Chennai with regard to relocation of Sponge Iron units. They shall shift the industry as and when directed by the Government.	Directed to comply.
13.	The industry shall operate Online Continuous Stack Emission Monitoring Systems (OCSEMS) for Kiln Staks and connect the data to TSPCB server,	The industry has installed continuous online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server
14.	The industry shall operate IP Camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, so as to focus ABC cap & stack emission and connect the to TSPCB server.	The industry has installed IP camera to the ABC cap and installed continuous online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server.
15.	The industry operate water meter for recording category-wise water consumption viz., process, cooling tower make up, Domestic etc.	The industry has provided water meters for assessing the water consumption.

16.	The industry shall maintain separate energy meters for the Air Pollution Control Equipments and maintain the records of the same.	The industry has provided separate energy meter to the APCEs.
17.	The industry shall maintain Activation Recorder with recording system for recording the opening of After Burner Chamber (ABC) cap in PLC of Kilns. The industry shall maintain records of the ESP tripping and ABC openings regularly.	The industry has installed IP camera to the ABC cap and installed continuous online stack monitoring system to the stack attached to the kilns and connected to the TSPCB Server.
18.	The industry shall maintain 4 nos. of IP Camera with TILT Zoom facility at 4 corners of the premises and connectivity to TSPCB server.	
19.	The industry shall provide dust suppression system at all discharge & feed points.	The industry has provided water sprinkling system to suppress the dust at discharge & feed points.
20.	The industry shall operate necessary Air Pollution Control Equipment viz., Bag filters in Coal crushing & Screening, Stock house, Cooler discharge, Product separation areas etc. All the conveyers shall be covered with GI sheets to prevent fugitive emissions.	During the inspection, the APCEs were in operation.
21.	The industry shall maintain daily records for product i.e., Char & Dolochar generation and its disposal.	The industry is maintaining daily records for product i.e., Char & Dolochar generation.
22.	The industry shall dispose the dolo char to the brick manufacturing units and other consumers regularly and maintain the records of the same.	The representative of the industry informed that, they are disposing the dolo-char to brick manufacturers.
23.	The industry shall store the dolochar in the closed shed only. The trucks transporting Docochar should be covered with tarpaulins to avoid dust fly-off into environment.	The industry has provided shed for storage of dolochar.
24.	The industry shall maintain sufficient no. of water sprinklers all over the working area/ haul roads to control fugitive dust emissions.	The industry has provided water sprinklers to suppress fugitive dust emissions.
25.	The industry shall comply with the Emission Standards, Fugitive Emission standards and Effluent Standards, as stipulated in the Environment (Protection) Rules, 1986 for the Sponge Iron Plants.	The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.
26.	The industry shall control the fugitive dust emissions by adopting all necessary pollution control measures	The industry has provided water sprinklers throughout the premises to suppress the dust emissions.
27.	The industry shall maintain bitumen/ Concrete internal roads to avoid fugitive dust emissions	The industry has laid concrete roads.
28.	The industry shall maintain green belt as per the norms	The industry has submitted plant layout, as per the layout plan, Total Area 22 Acres, Built up area 5 Acres, Green belt area 8 Acres.
29.	The Bank Guarantee submitted by the will be forfeited, if the industry fails to comply with standards / conditions/ directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board	The industry has submitted BG of Rs.10 Lakhs which is valid upto 09.03.2025.
30.	The industry shall submit consolidated statement of Production details, Hazardous solid waste generation and disposed, records of operation of pollution	The industry is submitting the production details.

	control equipment on monthly basis to the Concerned Regional Officer and records pertaining in this regards on daily basis shall also be made available to the Board officials during the inspection.	
31.	Conveyor belts and other transfer points shall be covered with GI/Asbestos sheets to mitigate fugitive emissions.	The industry has covered the conveyor belts with GI sheets.
32.	The industry should not discharge any wastewater outside the plant premises.	During the inspection no discharge of wastewater observed outside the factory premise.
33.	The industry shall comply with the Task Force directions issued by the Board from time to time	The compliance status of Board's Temporary Revocation closure orders is tabulated above.
34.	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No. 14 of E(P) Rules, 1985 & amendments thereof	Submitted.

Compliance status of observations made by the CFO Committee during the CFO committee meeting held on 27.02.2024.

S. No.	Condition	Compliance
1.	The details of total area, built up area and green belt development area were not submitted.	The industry has submitted plant layout, as per the layout plan, Total Area 22 Acres, Built up area 5 Acres, Green belt area 8 Acres.
2.	The Temporary Revocation of Closure Orders issued vide order dated 22.06.2023 is expired on 30.11.2023.	The industry has applied for temporary revocation of closure orders.
3.	The industry has provided gravel road as internal roads instead of bitumen/ Concrete internal roads to avoid fugitive dust emissions, as per CFO order dated 24.12.2022.	The industry has laid concrete roads.
4.	The industry has not provided wind breaking wall with height of 25 ft. along with compound wall towards approach Road and village to avoid the inconvenience to the Road passers.	The industry has provided compound wall of height 10 feet along with boundary of the unit and provided additional Green Clothe with 12 feet height above the compound wall
5.	The compliance on the conditions of Action Plan submitted by Govt. of Telangana in OA No.04 of 2019 (SZ), OA No.04 of 2020 (SZ) and OA Nos.05 of 202 (SZ) to Hon'ble NGT, South zone, Chennai with regard to relocation of Sponge Iron units regarding shifting the industry as and when directed by the Government was not submitted.	The industry has informed that they will obey the Government orders.
6.	The monitoring was not conducted to verify the compliance on the Emission Standards, Fugitive Emission standards and Effluent Standards, as stipulated in the Environment (Protection) Rules, 1986 for the Sponge Iron Plants were not submitted.	The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.
7.	The details of opening and closing time of emergency cap to the ABC were not furnished.	The industry representative has informed that the ABC was provided along with emergency cap. However, they are not opening emergency cap, they further informed that they are controlling the pressure by varying the Blower flow rates.

5. WHEREAS, the status was reviewed in the Task Force meeting held on 02.05.2023. Your industry representative attended the meeting. The committee after detailed discussions, recommended to extend the temporary revocation of closure orders for a further period of One Year under Air Acts with certain conditions.

- 39
6. After careful consideration of material facts of the case, the Board hereby **extend the temporary revocation of closure orders for a further period of One Year from the date of this order** with the following conditions:
- i. The industry shall comply with all the conditions stipulated in CFO order and directions issued by the Board.
 - ii. The industry shall regularly operate the Bag filter attached to Stock House, Coal Crusher, Injection coal conveyer, Cooler Discharge, Intermediate Bin, product house etc., to control the fugitive emissions.
 - iii. The industry shall operate Online Continuous Stack Emission Monitoring System (OCEMS) for Kiln stacks and connect the data to TSPCB server.
 - iv. The industry shall maintain 4 Nos. of IP Cameras installed with TILT Zoom facility at 4 corners of the premises and connect the data to TSPCB server.
 - v. The industry shall provide / maintain wind breaking wall / Green mesh with height of 25 feet along with the compound walls towards approach road and village.
 - vi. The industry shall provide / maintain dust suppression system at all dust generation sources / solid waste generation area.
 - vii. The industry shall store raw materials such as Iron ore, pellets, dolomite, coal etc., in closed shed only.
 - viii. The industry shall comply with Stack Emissions & Fugitive emissions standards as stipulated in the Environmental (Protection) Rules, 1986 for the sponge iron units.
 - ix. The industry shall maintain good housekeeping.
 - x. The industry shall revalidate the Bank Guarantee of Rs.10 Lakhs before its expiry, till further orders from the Board.
7. The T.S.S.P.D.C.L has been directed to extend the restoration of power supply to your industry **temporarily for a further period of One Year from the date of this order.**
8. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
9. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit may be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you may also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

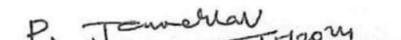
**Sd/-
MEMBER SECRETARY**

To
M/s. Bilasraika Sponge Iron India Pvt. Ltd.,
Gundlapotlapally Village, Balanagar Mandal,
Mahaboobnagar District.

Copy to :

1. The District Collector, Mahaboobnagar for favour of information.
2. The Superintending Engineer (Operations), Mahabubnagar for information and necessary action.
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE, RO, Hyderabad for information and necessary action. The EE is also directed to inspect the industry immediately after expiry of this order.
5. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(TF-HYD : UH-VI)



40

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Annexure - VI

Order No. MHB-08/TSPCB/TF/U-VI/2022 273

Date: 01.05.2024

Sub : M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply Orders for a period of One Year** - Orders Issued - Reg.

Ref : 1. Order No. MHB-08/TSPCB/U-I/TF/2022, dt. 22.06.2023.
2. Order No. MHB- 08/TSPCB/TF/U-VI/2022 dt. 01.05.2024.

* * *

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to restore the power supply to M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District temporarily for a period of Six Months.

After careful consideration of all facts of the case, the Board has decided to extend the temporary revocation of closure orders to the industry for a further period of One Year.

The Board hereby directs the T.S.S.P.D.C.L to extend the temporary restoration of power supply to M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District temporarily **for a further period of One Year from the date of this order** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Mahabubnagar.

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

P. Jambhale
11/5/2024
Senior Environmental Engineer
(TF-HYD : UH-VI)



(41)

Annexure - VII

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 - 23815631

CONSENT & HWA ORDER (RENEWAL)

Consent Order No : 210823034433

Date :26.08.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Anand Metallics & Power (Pvt.) Ltd., Sy. No. 275, Kodicherla (V), Kothur (M), Rangareddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Description of Outlet	Max Daily Discharge in KLD	Point of Disposal
1	Domestic	10.0	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to Rotary Kiln of capacity 100 TPD
2.	Attached to Coal Crusher & Stack house
3.	Attached to Cooler Discharge
4.	Attached to Intermediate Bunker
5.	Attached to Product House
6.	Attached to DG Set of capacity 500 KVA

iii) HWA Authorisation No. 210823034433

Date :26.08.2021

HAZARDOUS WASTE AUTHORISATION
(FORM - II)
[See Rule 6 (2)]

M/s. Anand Metallics & Power (Pvt.) Ltd., Sy. No. 275, Kodicherla (V), Kothur (M), Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH RECYCLING OPTION:

S.No	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1.	Waste oil	5.1 of Schedule - I	150 Lt/annum	Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil.

42

This consent order is valid for manufacture of the products along with quantity as mentioned below only.

S.No	Product	Quantity
1.	Sponge Iron	100 Tons/day (One Kiln)

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of consent & Hazardous Waste Authorisation should be valid for a period ending with the 30th day of April, 2026.

Sd/-
MEMBER SECRETARY

To
M/s. Anand Metalics & Power (Pvt.) Ltd.,
Sy. No. 275, Kodicherla (V), Kothur (M),
Rangareddy District.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

43

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board.
2. This order is issued in line with Board's CFO & HWA order dt. 17.07.2020. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 17.07.2020 are still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The facility may explore the possibility of tapping the solar energy for their energy requirements.
5. The industry shall comply with the all the directions issued by the Board from time to time.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 175.00 KLD

S.No	Purpose ¹	Quantity in KLD
1.	Cooling water makeup	150.0 KLD
2.	Domestic	15.0 KLD
3.	Gardening	10.0 KLD
	Total	175.0 KLD

2. The Emission shall not exceed the following prescribed standards

Chimney No.	Description of Chimney	Parameter	Emission Standards
1.	Attached to Rotary Kiln of capacity 100 TPD	SPM	100 mg/Nm ³
		Carbon monoxide	1%(Vol/Vol)
2.	Attached to Coal Crusher & Stack house	SPM	100 mg/Nm ³
3.	Attached to Cooler Discharge	SPM	100 mg/Nm ³
4.	Attached to Intermediate Bunker	SPM	100 mg/Nm ³
5.	Attached to Product House	SPM	100 mg/Nm ³
6.	Attached to DG Set of capacity 500 KVA	SPM	115 mg/Nm ³

3. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

4. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10m) - 100 g/ m³; PM2.5 (Particulate Matter size less than 2.5 m) - 60 g/ m³; SO₂ - 80 g/ m³; NO_x - 80 g/m³, outside the factory premises at the periphery of the industry.

The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m from the source of fugitive emission i.e., Raw material handing area, crusher area, raw material feed area, cooler discharge area, product processing area, etc.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

5. The industry has paid CFO fee of Rs. 3,60,000/- for a period upto 30.04.2023.
6. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
7. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
8. The industry shall comply with the conditions of the Action Plan submitted by Govt. of Telangana in OA No.04 of 2019 (SZ), OA No.04 of 2020 (SZ) and OA No.05 of 2020 (SZ) to Hon'ble NGT, South Zone, Chennai with regard to relocation of Sponge Iron units. This consent is hereby accorded subject to the policy of Government regarding relocation of industry from time to time.
9. The industry shall operate only after obtaining revocation of closure order.
10. The industry shall maintain IP Camera at ABC Cap & stack emission and connect the data to TSPCB server.
11. The industry shall maintain concreted floor to the lorry parking area to avoid the dust nuisance to the road users.
12. The industry shall maintain concreted internal roads and carryout water sprinkling to arrest the fugitive emissions.
13. The industry shall comply with the task force directions issued by the Board.
14. The industry submitted Bank Guarantee of Rs.10 Lakhs for a period upto 13.02.2022 and Bank Guarantee of Rs.6 Lakhs for a period upto 13.02.2022 towards commitment to comply with Board conditions / directions at RO, Hyderabad. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew Bank Guarantees from time to time till further order of the Board.
15. The industry shall maintain online stack monitor for stack attached to Rotary kiln and connect the monitoring data to the TSPCB website.
16. The industry shall provide and maintain activation recorder with recording facility to record the opening and closing times of After Burner Chamber. They shall maintain proper records.
17. The industry shall store the dolochar in the closed shed.
18. The industry shall maintain daily records of dolochar and its disposal. The trucks transporting Dolochar should be covered with tarpaulins to avoid dust fly-off into environment.

45

19. The industry shall provide and maintain separate energy meters for recording energy consumption for ESP and other APC equipment and maintain records for daily energy consumption and submit monthly reports to the RO, Hyderabad.
20. The industry shall maintain separate water meters for recording water consumption for cooling and domestic purposes and also maintain proper daily records.
21. The industry shall provide BT / concrete roads within the plant premises to control fugitive emissions.
22. The industry shall develop and maintain greenbelt as per norms.
23. The industry shall maintain 4 nos of IP cameras with TILT Zoom facility at 4 corners of the premises and connectivity to TSPCB server.
24. The industry shall maintain interlocking system between Air Pollution Control (APC) equipment and fuel feeding system, so that the fuel supply to the furnace would stop automatically in case APC fails to work.
25. All the raw material should be stored in closed sheds and adequate dust containment / suppression measures should be maintained to control fugitive emissions. The industry should not cause any air pollution / dust nuisance in the surroundings.
26. The industry should operate the Air Pollution Control Equipment regularly and maintain the log registers. The PLC graph system connected to ABC stack cap shall be maintained continuously and shall report the details of by-pass of emissions to RO, Hyderabad every 15 days.
27. The industry should not discharge any wastewater outside the plant premises.
28. In plant control measures for dust suppression like black top/ concrete roads, Water Sprinkling system shall be provided for controlling fugitive emissions from all vulnerable sources.
29. The industry shall submit consolidated statement of Production details, Hazardous/ solid waste generated and disposed, records of operation of pollution control equipment on monthly basis to the Concerned Regional Officer and records pertaining in this regards on daily basis shall also be made available to the Board Officials during the inspection.
30. The industry shall explore the disposal of dust collected from air pollution control equipments in a well designed landfill and till capping of landfill; top surface shall be kept in wet condition with water sprinklers to avoid entertainment into surroundings.
31. Conveyor belts and other transfer points shall be covered with GI/ Asbestos sheets to mitigate fugitive emissions.
32. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
33. This order is issued without any prejudice to the case pending against the industry in the Hon'ble High Court in W.P.No.2951/2005.

SCHEDULE - C
[see rule 6(2)]
**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.

46

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good house keeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Anand Metallics & Power (Pvt.) Ltd.,
Sy. No. 275, Kodicherla (V), Kothur (M),
Rangareddy District .

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY Paryavarana Bhavan, I.E. A – 3, Sanathnagar, Hyderabad – 500 018	
	REPORT BY THE STATE BOARD ANALYST	Page 1 of 1

Form IV

(See rule – 3, 4 and Sub-section (3) of Section 26 of the Act)

STACK ANALYSIS REPORT

Reg. No. SR/13/TSPCB/HO/R00/LAB/23/12/458

Date: 23 /12/2023

I hereby certify that I, Dr.M.S.Satyanarayana Rao, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, monitored on 18.12.2023 and received on the day of 19.12.2023 for compliance verification by TSPCB, Hyderabad a sample of Stack attached to Rotary Kiln of Capacity 100 TPD from M/s. Anand Metallics & Power (P) Ltd., Sy.No. 275, Kodicherla (V) Kothur(M) Rangareddy District for analysis.

The sample was in a condition fit for analysis reported below.

I further certify that I have analyzed the aforementioned sample on 21.12.2023 and declare the result of the analysis to be as follows:

Parameter	UOM	Method No. / Instrument	Result	Standard (as per CFO)
Suspended Particulate Matter (SPM)	mg/Nm ³	IS:11255 (Part-1)- 1985	58	100

The condition of the seals, fastening and container on receipt was : "INTACT"

Note: The results as per samples received.

Remarks:

1. Industry has provided ESP as a Air Pollution Control Equipment.

Signed this. 23 .12.2023


STATE BOARD ANALYST

Address:

Dr.M.S.Satyanarayana Rao,
Joint Chief Environmental Scientist
Central Laboratory,
Telangana State Pollution Control Board.

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018	
---	---	---

AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Hyderabad	Report number	: TSPCB/CL/Air/23/12/456
	Issued Date	: 23.12.2023
	Reference	:

Sampling Registration Date	: 19.12.2023	Sampling Date:	18.12.2023
Analysis starting Date	: 20.12.2023	Analysis completion date:	21.12.2023
Test Required	: PM ₁₀ , SO ₂ , NO _x		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Anand Metalics & Power (P) Ltd., Sy.No.275, Kodicherla (V), Kothur (M), R RDistrict		
SAMPLING LOCATION		Near the Southern direction of the compound wall within the industry premises (Downwind)		
SAMPLING DURATION		8 hours		
Details of different process units in the industry in operation at the time of sampling		Rotary kiln – 1 No, Rotary cooler – 1 No, ESP-1 No to the stack		
Parameter	UOM	Method	Conc. Value	Standards as per CFO
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	73	100
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2) 2001	5	80
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182 (Part:6) 2006	9	80

Note: Analysis carried on samples as received

Remarks:

1. Industry has provided cement roads with in the industry premises.
2. Industry has provided water sprinklers.
3. Bag filters are provided at coal crusher, stock house, cooler discharge belt, intermediate bunker & production house as a Pollution Control Equipment to the process units.


JOINT CHIEF ENVIRONMENTAL SCIENTIST

49

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018
---	---

FUGITIVE ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Hyderabad	Report number	: TSPCB/CL/Air/23/12/457
	Issued Date	: 23.12.2023
	Reference	:

Sampling Registration Date	: 19.12.2023	Sampling Date:	18.12.2023
Analysis starting Date	: 20.12.2023	Analysis completion date:	21.12.2023
Test Required	: TSPM, SO ₂ , NO _x		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Anand Metallics & Power (P) Ltd., Sy.No.275, Kodicherla (V), Kothur(M), R RDistrict		
SAMPLING LOCATION		Fugitive emissions monitoring 10 mtrs distance from process (Rotary Kiln).		
SAMPLING DURATION		4 hours		
Details of different process units in the industry in operation at the time of sampling		Rotary kiln – 1 No, Rotary cooler – 1 No, ESP-1 No to the stack		
Parameter	UOM	Method	Conc. Value	Standards as per CFO
Total Suspended Particulate Matter (TSPM)	µg/m ³	IS:5182(P:23) 2006	530	2000 (Fugitive emission)
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2) 2001	9	-
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182 (Part:6) 2006	13	-

Note: Analysis carried on samples as received

Remarks:

1. Industry has provided cement roads with in the industry premises.
2. Industry has provided water sprinklers.
3. Bag filters are provided at coal crusher, stock house, cooler discharge belt, intermediate bunker & production house as a Pollution Control Equipment to the process units.


JOINT CHIEF ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

50

Annexure - IX

BY REGD. POST WITH ACK. DUE

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

Order No. MHB-13/TSPCB/TF/U-VI/2022- 274

Dt.01.05.2024

Sub : M/s. Anand Metallics & Power (Pvt.) Ltd., Sy.No. 275, Kodicherla (V), Kothur (M), Rangareddy District – Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) – **Extension of Temporary Revocation of Closure Orders for a period of One Year – Issued** – Reg.

COR

02 MAY 2024

Ref :

1. CFO order dated 26.08.2021.
2. Extension of Temporary revocation of closure orders dated 30.09.2022.
3. Inspection of your industry by the Board officials on 02.03.2024.
4. EE.RO.Hyderabad report dated 02.04.2024.
5. Hearing held on 26.04.2024.

* * *

1. WHEREAS, you are operating the industry located at Sy. No. 275, Kodicherla (V), Kothur (M), Rangareddy District and is a Sponge Iron manufacturing unit.
2. WHEREAS, the Board issued CFO to the industry vide order dated 26.08.2021 for Sponge Iron – 100 TPD (One Kiln) for a period upto 30.04.2026.
3. WHEREAS, the Board issued Closure order to the industry vide order dated 11.09.2018 as the industry has not complied with the Board's directions / conditions. Subsequently, the Board has issued Temporary Revocation of Closure order vide order dated 22.11.2018 and issued latest Extension of Temporary Revocation of Closure order vide order dated 30.09.2022 for period of one year.
4. WHEREAS, the Board officials inspected the industry on 02.03.2024 and submitted a report dated 02.04.2024. The following observations were made during the inspection :

- The industry uses Coal, Iron ore and Lime Stone as raw materials for production of Sponge Iron.
- The industry consumes total water of about 175 KLD, out of which 150 KLD for Cooling makeup, 15 KLD for Domestic and 10 KLD for gardening. The industry generates wastewater of about 10 KLD from domestic section only, which are letting out into septic tank.
- The industry has one Rotary Kiln of capacity 100 TPD. During the inspection, the Kiln was in operation.
- The industry has provided ESP as APCE to the Kiln.
- The industry has installed Bag Filters – 6 Nos. at various locations viz., 1) Coal Crusher 2) Stock house 3) Intermediate Bin 4) Cooler discharge and 5) Product House to control the fugitive dust emissions.
- The industry has provided separate individual closed rooms to all the bag filters to collect the dust and storing within the room at the following locations.
 - i. Coal Crusher 2) Stock house 3) Intermediate Bin 4) Cooler discharge 5) Product House
- The industry has provided separate energy meters and hour meters for the air pollution control equipments .i.e., Coal Crusher Bag filter, Stock House Bag filter, Intermediate Bin Bag filter, Product House Bag filter, ESP-ID Fan, GCT Pump and maintaining energy consumption records.
- The industry has provided cladding with M.S. Sheets to Coal Crusher, Screen, Stock House, Intermediate Bin House, Product House, CD House, Kiln Inlet & Outlet points and to all conveyer belts and at all transfer points to arrest fugitive emissions.
- The industry has provided claddings to ABC cap with M.S. Sheets.
- The industry has provided fixed water sprinklers at Iron Ore and Coal ground hoppers, near process area, along the Internal Roads and near the Raw material storage sheds. The industry has also provided fixed water sprinklers on top of conveyor belts at various locations to control fugitive dust emissions. The industry provided separate energy meter to the water sprinklers and maintaining the records.

- The industry has provided separate energy meter to the ESP and other APC equipment and maintaining the records.
- The industry has provided closed sheds for storage of Raw materials viz., Iron Ore, Lime Stone and Coal.
- The industry has also provided wet scrappers with sludge collection tank to the ESP, GCT & ABC Cap to collect the dust in wet form to avoid the fugitive dust emissions.
- The industry generates solid waste such as ESP dust, Bag filter dust and Char & Dolo char. The industry disposing solid waste such as ESP dust, Bag filter dust and Char & Dolo char to the outside parties.
- The industry has installed PLC system for recording opening and closing time of emergency cap to the ABC.
- The industry has installed continuous online stack monitoring system to the stack attached kiln and connected to the TSPCB Website. During the inspection the value of online stack monitoring SPM parameter recorded as 59.67 mg/Nm³.
- The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.
- The industry has installed 2 Nos. of IP cameras, one is at ABC Cap and another is for ESP stack and connected to the TSPCB Server.
- The industry has provided 4 Nos. of IP cameras at 4 corners of the premises and connected to TSPCB server.
- The industry has laid RCC roads near the process area and other areas.
- The industry was maintaining moderate housekeeping.
- The industry has concreted the platform for lorry parking within the premises.
- The industry has constructed compound wall towards residential houses. Greenbelt developed along the boundary walls and between the process area to adjacent Thanda side.
- The compliance status on Temporary Revocation of Closure order tabulated below.

Water Act:

S. No.	Extension of Temporary Revocation of Closure Order	Compliance Status
1.	The industry shall comply with all the CFO conditions issued by the Board	The CFO conditions of compliance status are listed above.

Air Act

S. No.	Extension of Temporary Revocation of Closure Order	Compliance Status
1	The industry shall not by-pass the emissions through ABC cap and the continuous data to TSPCB server.	The industry has provided IP Camera projecting ABC Cap and connected to TSPCB Server.
2.	The industry shall provide/maintain sludge collection pits to the GCT and ABC cap to collect the sludge.	The industry has provided sludge collection pits to GCT and ABC Cap.
3	The industry shall maintain separate Bag filter to the all transfer points to control the fugitive emissions.	The industry has installed Bag Filters at various locations viz., 1) Coal Crusher 2) Stock house 3) Intermediate Bin 4) Cooler discharge and 5) Product House to control the fugitive dust emissions.
4	The industry shall operate all the Air Pollution control Equipments and ensure that there is no air pollution/dust nuisance in the surrounding area.	The industry is operating the ESP as air pollution control equipment and maintaining the records to control air pollution in the surrounding area.
5	The industry shall operate /maintain a) IP camera installed to the ABC Cap b) continuous online stack monitoring system attached to kiln stacks and ensure that the data transmission from online mission to CPCB and SPCB shall be continuously.	The industry has provided IP Camera projecting ABC Cap and connected to TSPCB Server. The industry has installed continuous online stack monitoring system to the stack attached to the kiln and connected to TSPCB website but

		not yet connected to CPCB website.
6	The industry shall maintain IP cameras with TILT zoom facility at 4 corners of the premises and connect to TSPCB website.	The industry has provided the camera in place of IP camera with TILT zoom facility and connected to TSPCB server.
7	The industry shall maintain records of power consumption of APCEs separately	The industry is maintaining records pertaining to power consumption records of APCEs.
8	The industry shall submit the monthly records of water & electricity power consumption records to EE RO-Hyderabad.	The industry has submitted water and electricity consumption records.
9	The industry shall comply with the recommendation given by the joint committee:	Listed below.

The status of compliance to the recommendations given by the Joint Committee are as follows:

S. No.	Recommendations	Compliance Status
a.	The industry shall provide water sprinklers inside storage sheds of Raw material, Solid waste and Product to suppress dust emissions during loading and unloading activities, which are located towards petitioner's Farm Land and also develop greenbelt towards petitioner's Farm Land side.	The industry has installed water sprinkler inside the storage sheds of Raw material, Solid waste and Product.
b.	The industry shall install separate flow meter for water sprinklers line to assess the actual water consumed for the sprinkling for dust suppression.	The industry has installed separate flow meter for water sprinklers line.
c.	The industry shall avoid tripping of ESP due to power fluctuations and also restore alternate power with generator to operate Air Pollution Control Equipment during power failure to avoid dust spreading and deposition to the surrounding areas.	The industry representative informed that, they are running the DG Set of 500 KVA capacity to operate the APCEs during the power failures to avoid the ESP tripping.
d.	The industry shall maintain housekeeping properly i.e. regular cleaning the ground & internal roads to avoid dust nuisance to surrounding area.	The housekeeping of the industry was observed to be moderate.
e.	The industry shall regularly operate water sprinklers and air pollution control equipment continuously to avoid emission nuisance to surrounding area.	During the inspection, the water sprinklers were in operation.
f.	The industry shall regularly maintain /renovate replace all damaged and openings of claddings at conveyor belts, all transfer points crusher house, screen house, stock house.	The industry replaced damaged cladding sheets at conveyor belt with new sheets.
g.	The industry shall revalidate the Bank Guarantee for another one year before its expiry till further orders from the Board.	The industry has extended the BG of Rs.6 Lakhs which is valid upto 13.02.2025. The BG of Rs.10 Lakhs which is valid upto on 13.02.2025.

Condition wise compliance of Schedule - B conditions of CFO Order dated 26.08.2021

S. No.	Conditions	Compliance															
1.	Total Water consumption shall not exceed : 175.00 KLD	The industry is maintaining the water consumption records. As per the records, the industry is within the consented limits.															
	<table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Cooling Water Make up</td> <td>150.0 KLD</td> </tr> <tr> <td>2</td> <td>Domestic</td> <td>15 KLD</td> </tr> <tr> <td>3</td> <td>Others (Gardening)</td> <td>10 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>175.0 KLD</td> </tr> </tbody> </table>		Sl. No.	Purpose	Quantity	1	Cooling Water Make up	150.0 KLD	2	Domestic	15 KLD	3	Others (Gardening)	10 KLD		Total	175.0 KLD
Sl. No.	Purpose		Quantity														
1	Cooling Water Make up		150.0 KLD														
2	Domestic		15 KLD														
3	Others (Gardening)	10 KLD															
	Total	175.0 KLD															

2.	The Emission shall not exceed the following prescribed standards			The industry has installed continuous online stack monitoring system to the stack attached kiln and connected to the TSPCB Website. During the inspection the value of online stack monitoring SPM parameter recorded as 59.67 mg/Nm ³ . The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.	
	Chimney No.	Description	Parameter		Emission Standards
	1.	Attached to Rotary Kiln of capacity 100 TPD	a) SPM b) Carbon Monoxide (Vol/Vol)		a) 100 mg/Nm ³ b) 1%
	2.	Attached to Coal Crusher & Stack house	Particulate Matter		100 mg/Nm ³
	3.	Attached to Cooler Discharge	Particulate Matter		100 mg/Nm ³
	4.	Attached to Intermediate Bunker	Particulate Matter		100 mg/Nm ³
	5.	Attached to product house	Particulate Matter	100 mg/Nm ³	
	6.	Attached to DG Set of capacity 500 KVA.	Particulate Matter	115 mg/Nm ³	
3.	The industry shall not manufacture any unconsented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.			The industry is submitting production records. As per the records, the industry is producing consented and within consented limit.	
4.	<p>The industry shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10 m) - 100 g/m³; PM_{2.5} (Particulate Matter size less than 2.5 m) - 60 g/m³; SO₂ - 80 g/m³; NO_x - 80 g/m³, outside the factory premises at the periphery of the industry.</p> <p>The fugitive emissions level suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m. from the source of fugitive emission i.e. Raw material handling area, Crusher area, raw material feed area, cooler discharge area, product processing area, etc.</p> <p>Standards for the other parameters as mentioned in the National Ambient Air Quality standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Level : Day time - (6 AM to 10 PM) - 75 dB(A) Night time - (10 PM - 6 AM) - 70 dB(A)</p>			The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.	
5.	The industry has paid CFO fee of Rs.3,60,000/- for a period upto 30.04.2023.			The industry has paid consent fee upto 30.04.2023 only and the	

6.	The industry shall pay balance consent fee annually as per the rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e. 1 st quarter of every financial year (April to June) is mandatory for the industry / project, failing which the validity of the Consent order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Others wastes (Management &Transboundary) Rules, 2016.	industry has to pay the annually consent fee.
7.	The industry either paying annual fee for Consented period, shall be pay the balance fee as per the revised rates as applicable from time to time.	
8.	The industry shall comply with the conditions of the Action Plan submitted by Govt. of Telangana in OA No.4 of 2019 (SZ), OA No.04 of 2020 (SZ) and OA No.5 of 2020 (SZ) to Hon'ble NGT, South Zone, Chennai with regard to relocation of Sponge Iron units. This consent is hereby accorded subject to the policy of Government regarding relocation of industry from time to time.	The industry has informed that they will obey the Government orders.
9.	The industry shall operate only after obtaining revocation of closure order.	The Board has issued Extension of Temporary Revocation of Closure order vide order dated 30.09.2022 for period of one year i.e. validity upto 30.09.2023 stipulating certain conditions. The compliance status on Temporary Revocation of Closure order tabulated below
10.	The industry shall maintain IP Camera at ABC Cap & Stack emission and connect the data to TSPCB server.	The industry has installed 2 Nos. of IP cameras, one is at ABC Cap and another is for ESP stack and connected to the TSPCB Server.
11.	The industry shall maintain concreted floor to the lorry parking area to avoid the dust nuisance to the road users.	The industry has laid RCC roads near the process area and other areas.
12.	The industry shall maintain concreted internal roads and carryout water sprinkling to arrest the fugitive emissions.	The industry has provided fixed water sprinklers on top of conveyor belts and at internal roads at various locations to control fugitive dust emissions.
13.	The industry shall comply with the task force directions issued by the Board.	The compliance status of CFO Schedule - B conditions is reported.
14.	The industry has submitted Bank Guarantee of Rs.10 Lakhs for period upto 13.02.2022 and Bank Guarantee of Rs.6 Lakhs for a period upto 13.02.2022 towards commitment to comply with Board conditions / direction at RO, Hyderabad. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew Bank Guarantees from time to time till further order of the Board.	The industry has extended the BG of Rs.6 Lakhs which is valid upto 13.02.2025.The BG of Rs.10 Lakhs which is valid upto 13.02.2025.

15.	The industry shall maintain online stack monitor for stack to Rotary kiln and connect the monitoring data to TSPCB website.	The industry has installed continuous online stack monitoring system to the stack attached kiln and connected to the TSPCB Website. During the inspection the value of online stack monitoring SPM parameter recorded as 59.67 mg/Nm ³ .
16.	The industry shall provide and maintain activation recorder with recording facility to record the opening and closing times of After Burning Chamber. They shall maintain proper records.	The industry has provided activation recorder with recording facility and maintaining the records.
17.	The industry shall store the dolochar in the closed shed.	During the inspection, the Dolo Char was stored under the closed shed.
18.	The industry shall maintain daily records of dolochar and its disposal. The trucks transporting Dolochar should be covered with tarpaulins to avoid dust fly-off into environment.	The industry is maintaining the records of Char, Dolo-char.
19.	The industry shall provide and maintain separate meter for energy consumption for ESP and other APC equipment and maintain records for daily energy consumption and submit monthly to the RO, Hyderabad.	The industry has provided separate energy meter to the ESP and other APC equipment and maintaining the records.
20.	The industry shall maintain separate water meters for recording water consumption for cooling and domestic purpose and also maintain proper daily records.	The industry has provided separate energy meter to the water sprinklers and maintaining the records.
21.	The industry shall provide BT/concreted roads within the premises to control fugitive emissions.	The industry has laid RCC roads near the process area and other areas. The industry has concreted platform for lorry parking within the premises.
22.	The industry shall develop and maintain greenbelt as per norms.	The industry has constructed compound wall towards residential houses. Greenbelt developed along the boundary walls and between the process area to adjacent Thanda side.
23.	The industry shall maintain 4 nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connectivity to TSPCB Server.	The industry has provided 4 Nos. of IP cameras at 4 corners of the premises and connected to TSPCB server.
24.	The industry shall maintain interlocking system between Air Pollution Control (APC) equipment and fuel feeding system, so that the fuel supply to the furnace would stop automatically in case APC fail to work.	Provided.
25.	All the raw material should be stored in closed sheds and adequate dust containment / suppression measures should be maintained to control fugitive emissions. The industry should not cause any air pollution / dust nuisance in the surroundings.	The industry has stored the raw materials in closed sheds and maintaining the fixed sprinklers along with regular wetting of the ground to control fugitive emissions.
26.	The industry should operate the Air Pollution Control Equipment regularly and maintain the log registers. The PLC graph system connected ABC stack cap shall be maintained continuously and shall report the details of bypass of emissions to RO, Hyderabad every 15 days.	During the inspection, the ESP and bag filters were in operation. The industry has provided separate energy meter to the ESP and other APC equipment and maintaining the records.
27.	The industry should not discharge any wastewater outside the plant premises.	During the inspection, no discharger of wastewater was observed outside the plant premises.

28.	In plant control measures for dust suppression like black top / concrete roads, Water Sprinkling system shall be provided for controlling fugitive emissions from all vulnerable sources.	The industry has provided water sprinkling system through out the premises to control fugitive emissions, also provided RCC roads.
29.	The industry shall submit consolidated statement of Production details, records of operation of pollution control equipment on monthly basis to the Concerned Regional Officer and records pertaining to in this regards on daily basis shall also be made available to the Board Officials during the inspection.	The industry has submitted the details of production, solid waste generation and disposal and the details of water consumption and energy meter readings.
30.	The industry shall explore the disposal of dust collected from air pollution control equipments in a well designed landfill and till capping of landfill; top surface shall be kept in wet condition with water sprinklers to avoid entertainment into surroundings.	Directed to comply.
31.	Conveyor belts and other transfer points shall be covered with GI / Asbestos sheets to mitigate fugitive emissions.	The industry has covered the conveyor belts with GI sheets to control fugitive emissions.
32.	The industry shall submit Environmental Statement in Form-V to the Regional Office before 30 th September of every year as per Rule No.14 of E(P) Rules, 1986 & Amendments thereof.	Submitted.

5. WHEREAS, the status was reviewed in the Task Force meeting held on 26.04.2024. Your industry representative attended the meeting. The committee after detailed discussions, recommended to extend the temporary revocation of closure orders for a further period of One Year under Water & Air Acts with certain conditions.
6. After careful consideration of material facts of the case, the Board hereby **extend the temporary revocation of closure orders for a further period of One Year from the date of this order** with the following conditions:
- i. The industry shall comply with all the conditions stipulated in CFO order and directions issued by the Board.
 - ii. The industry shall regularly operate the Bag filter attached to Stock House, Coal Crusher, Injection coal conveyor, Cooler Discharge, Intermediate Bin, product house etc., and at all the transfer points to control the fugitive emissions.
 - iii. The industry shall not by-pass the emissions through ABC cap and the continuous data to TSPCB server.
 - iv. The industry shall operate Online Continuous Stack Emission Monitoring System (OCEMS) for Kiln stacks and connect the data to TSPCB server.
 - v. The industry shall maintain 4 Nos. of IP Cameras installed with TILT Zoom facility at 4 corners of the premises and connect the data to TSPCB server.
 - vi. The industry shall operate all the Air Pollution control Equipments and ensure that there is no air pollution/dust nuisance in the surrounding area.
 - vii. The industry shall provide / maintain dust suppression system at all dust generation sources / solid waste generation area.
 - viii. The industry shall store raw materials such as Iron ore, pellets, dolomite, coal etc., in closed shed only.
 - ix. The industry shall comply with Stack Emissions & Fugitive emissions standards as stipulated in the Environmental (Protection) Rules, 1986 for the sponge iron units.
 - x. The industry shall maintain good housekeeping.
 - xi. The industry shall revalidate the Bank Guarantee of Rs.06 Lakhs and Rs.10 Lakhs before its expiry, till further orders from the Board.
7. The T.S.S.P.D.C.L has been directed to extend the restoration of power supply to your industry **temporarily for a further period of One Year from the date of this order**.
8. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

(57)

9. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit may be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you may also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987); the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. AnandMetallics& Power (Pvt.) Ltd.,
Sy.No. 275, Kodicherla (V), Kothur (M),
Rangareddy District.

Copy to :

1. The District Collector, Mahaboobnagar for favour of information.
2. The Superintending Engineer (Operations), Mahabubnagar for information and necessary action.
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE, RO, Hyderabad for information and necessary action. The EE is also directed to inspect the industry immediately after expiry of this order.
5. Concerned file.

//T.C.F.B.O//

P. Jowshah
Senior Environmental Engineer
(TF-HYD : UH-VI)



58

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

Order No. MHB-13/TSPCB/TF/U-VI/2023- 275

Date:01.05.2024

2.007
DATE: 02 MAY 2024

Sub: M/s. Anand Metalics & Power (Pvt.) Ltd., Sy.No. 275, Kodicherla (V), Kothur (M), Rangareddy District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **Extension of Temporary Revocation of Closure Orders for a period of One Year - Issued - Reg.**

Ref :

1. CFO order dated 26.08.2021.
2. Extension of Temporary revocation of closure orders dated 30.09.2022.
3. Inspection of your industry by the Board officials on 02.03.2024.
4. EE.RO.Hyderabad report dated 02.04.2024.
5. Hearing held on 26.04.2024.

* * * * *

1. WHEREAS, you are operating the industry located at Sy. No. 275, Kodicherla (V), Kothur (M), Rangareddy District and is a Sponge Iron manufacturing unit.
2. WHEREAS, the Board issued CFO to the industry vide order dated 26.08.2021 for Sponge Iron - 100 TPD (One Kiln) for a period upto 30.04.2026.
3. WHEREAS, the Board issued Closure order to the industry vide order dated 11.09.2018 as the industry has not complied with the Board's directions / conditions. Subsequently, the Board has issued Temporary Revocation of Closure order vide order dated 22.11.2018 and issued latest Extension of Temporary Revocation of Closure order vide order dated 30.09.2022 for period of one year.
4. WHEREAS, the Board officials inspected the industry on 02.03.2024 and submitted a report dated 02.04.2024. The following observations were made during the inspection :
The industry uses Coal, Iron ore and Lime Stone as raw materials for production of Sponge Iron.
 - The industry consumes total water of about 175 KLD, out of which 150 KLD for Cooling makeup, 15 KLD for Domestic and 10 KLD for gardening. The industry generates wastewater of about 10 KLD from domestic section only, which are letting out into septic tank.
 - The industry has one Rotary Kiln of capacity 100 TPD. During the inspection, the Kiln was in operation.
 - The industry has provided ESP as APCE to the Kiln.
 - The industry has installed Bag Filters - 6 Nos. at various locations viz., 1) Coal Crusher 2) Stock house 3) Intermediate Bin 4) Cooler discharge and 5) Product House to control the fugitive dust emissions.
 - The industry has provided separate Individual closed rooms to all the bag filters to collect the dust and storing within the room at the following locations.
 - ii. Coal Crusher 2) Stock house 3) Intermediate Bin 4) Cooler discharge 5) Product House
 - The industry has provided separate energy meters and hour meters for the air pollution control equipments .i.e., Coal Crusher Bag filter, Stock House Bag filter, Intermediate Bin Bag filter, Product House Bag filter, ESP-ID Fan, GCT Pump and maintaining energy consumption records.
 - The industry has provided cladding with M.S. Sheets to Coal Crusher, Screen, Stock House, Intermediate Bin House, Product House, CD House, Kiln Inlet & Outlet points and to all conveyer belts and at all transfer points to arrest fugitive emissions.
 - The industry has provided claddings to ABC cap with M.S. Sheets.
 - The industry has provided fixed water sprinklers at Iron Ore and Coal ground hoppers, near process area, along the Internal Roads and near the Raw material storage sheds. The industry has also provided fixed water sprinklers on top of conveyor belts at various locations to control fugitive dust emissions.

- The industry provided separate energy meter to the water sprinklers and maintaining the records.
- The industry has provided separate energy meter to the ESP and other APC equipment and maintaining the records.
 - The industry has provided closed sheds for storage of Raw materials viz., Iron Ore, Lime Stone and Coal.
 - The industry has also provided wet scrappers with sludge collection tank to the ESP, GCT & ABC Cap to collect the dust in wet form to avoid the fugitive dust emissions.
 - The industry generates solid waste such as ESP dust, Bag filter dust and Char & Dolo char. The industry disposing solid waste such as ESP dust, Bag filter dust and Char & Dolo char to the outside parties.
 - The industry has installed PLC system for recording opening and closing time of emergency cap to the ABC.
 - The industry has installed continuous online stack monitoring system to the stack attached kiln and connected to the TSPCB Website. During the inspection the value of online stack monitoring SPM parameter recorded as 59.67 mg/Nm³.
 - The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.
 - The industry has installed 2 Nos. of IP cameras, one is at ABC Cap and another is for ESP stack and connected to the TSPCB Server.
 - The industry has provided 4 Nos. of IP cameras at 4 corners of the premises and connected to TSPCB server.
 - The industry has laid RCC roads near the process area and other areas.
 - The industry was maintaining moderate housekeeping.
 - The industry has concreted the platform for lorry parking within the premises.
 - The industry has constructed compound wall towards residential houses. Greenbelt developed along the boundary walls and between the process area to adjacent Thanda side.
 - The compliance status on Temporary Revocation of Closure order tabulated below.

Water Act:

S. No.	<u>Extension of Temporary Revocation of Closure Order</u>	<u>Compliance Status</u>
1.	The industry shall comply with all the CFO conditions issued by the Board	The CFO conditions of compliance status are listed above.

Air Act

S. No.	<u>Extension of Temporary Revocation of Closure Order</u>	<u>Compliance Status</u>
1	The industry shall not by-pass the emissions through ABC cap and the continuous data to TSPCB server.	The industry has provided IP Camera projecting ABC Cap and connected to TSPCB Server.
2.	The industry shall provide/maintain sludge collection pits to the GCT and ABC cap to collect the sludge.	The industry has provided sludge collection pits to GCT and ABC Cap.
3	The industry shall maintain separate Bag filter to the all transfer points to control the fugitive emissions.	The industry has installed Bag Filters at various locations viz., 1) Coal Crusher 2) Stock house 3) Intermediate Bin 4) Cooler discharge and 5) Product House to control the fugitive dust emissions.
4	The industry shall operate all the Air Pollution control Equipments and ensure that there is no air pollution/dust nuisance in the surrounding area.	The industry is operating the ESP as air pollution control equipment and maintaining the records to control air pollution in the surrounding area.
5	The industry shall operate /maintain a) IP camera installed to the ABC Cap b) continuous online stack monitoring system attached to kiln stacks and ensure that the data transmission from online mission to CPCB and SPCB shall be continuously.	The industry has provided IP Camera projecting ABC Cap and connected to TSPCB Server. The industry has installed continuous online stack monitoring system to the stack

		attached to the kiln, and connected to TSPCB website but not yet connected to CPCB website.
6	The industry shall maintain IP cameras with TILT zoom facility at 4 corners of the premises and connect to TSPCB website.	The industry has provided the camera in place of IP camera with TILT zoom facility and connected to TSPCB server.
7	The industry shall maintain records of power consumption of APCEs separately	The industry is maintaining records pertaining to power consumption records of APCEs.
8	The industry shall submit the monthly records of water & electricity power consumption records to EE RO-Hyderabad.	The industry has submitted water and electricity consumption records.
9	The industry shall comply with the recommendation given by the joint committee:	Listed below.

The status of compliance to the recommendations given by the Joint Committee are as follows:

S. No.	Recommendations	Compliance Status
a.	The industry shall provide water sprinklers inside storage sheds of Raw material, Solid waste and Product to suppress dust emissions during loading and unloading activities, which are located towards petitioner's Farm Land and also develop greenbelt towards petitioner's Farm Land side.	The industry has installed water sprinkler inside the storage sheds of Raw material, Solid waste and Product.
b.	The industry shall install separate flow meter for water sprinklers line to assess the actual water consumed for the sprinkling for dust suppression.	The industry has installed separate flow meter for water sprinklers line.
c.	The industry shall avoid tripping of ESP due to power fluctuations and also restore alternate power with generator to operate Air Pollution Control Equipment during power failure to avoid dust spreading and deposition to the surrounding areas.	The industry representative informed that, they are running the DG Set of 500 KVA capacity to operate the APCEs during the power failures to avoid the ESP tripping.
d.	The industry shall maintain housekeeping properly i.e. regular cleaning the ground & internal roads to avoid dust nuisance to surrounding area.	The housekeeping of the industry was observed to be moderate.
e.	The industry shall regularly operate water sprinklers and air pollution control equipment continuously to avoid emission nuisance to surrounding area.	During the inspection, the water sprinklers were in operation.
f.	The industry shall regularly maintain /renovate replace all damaged and openings of claddings at conveyor belts, all transfer points crusher house, screen house, stock house.	The industry replaced damaged cladding sheets at conveyor belt with new sheets.
g.	The industry shall revalidate the Bank Guarantee for another one year before its expiry till further orders from the Board.	The industry has extended the BG of Rs.6 Lakhs which is valid upto 13.02.2025. The BG of Rs.10 Lakhs which is valid upto on 13.02.2025.

Condition wise compliance of Schedule - B conditions of CFO Order dated 26.08.2021

S. No.	Conditions	Compliance
1.	Total Water consumption shall not exceed : 175.00 KLD	The industry is maintaining the water consumption records. As per the records, the industry is within the consented limits.
	Sl. No. Purpose Quantity	
	1 Cooling Water Make up 150.0 KLD	
	2 Domestic 15 KLD	
	3 Others (Gardening) 10 KLD	
	Total 175.0 KLD	

2.	The Emission shall not exceed the following prescribed standards			<p>The industry has installed continuous online stack monitoring system to the stack attached kiln and connected to the TSPCB Website. During the inspection the value of online stack monitoring SPM parameter recorded as 59.67 mg/Nm³. The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.</p>	
	Chi mne y No.	Description	Paramet er		Emission Standard s
	1.	Attached to Rotary Kiln of capacity 100 TPD	a) SPM b) Carbon Monoxide (Vol/Vol)		a) 100 mg/Nm ³ b) 1%
	2.	Attached to Coal Crusher & Stack house	Particulate Matter		100 mg/Nm ³
	3.	Attached to Cooler Discharge	Particulate Matter		100 mg/Nm ³
	4.	Attached to Intermediate Bunker	Particulate Matter		100 mg/Nm ³
	5.	Attached to product house	Particulate Matter	100 mg/Nm ³	
	6.	Attached to DG Set of capacity 500 KVA.	Particulate Matter	115 mg/Nm ³	
3.	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.			<p>The industry is submitting production records. As per the records, the industry is producing consented and within consented limit.</p>	
4.	<p>The industry shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10 m) - 100 g/m³; PM_{2.5} (Particulate Matter size less than 2.5 m) - 60 g/m³; SO₂ - 80 g/ m³; NO_x - 80 g/ m³, outside the factory premises at the periphery of the industry.</p> <p>The fugitive emissions level suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m. from the source of fugitive emission i.e. Raw material handling area, Crusher area, raw material feed area, cooler discharge area, product processing area, etc.</p> <p>Standards for the other parameters as mentioned in the National Ambient Air Quality standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Level : Day time - (6 AM to 10 PM) - 75 dB(A) Night time - (10 PM - 6 AM) - 70 dB(A)</p>			<p>The Board officials conducted stack and ambient monitoring in the month of December, as per the reports the parameters are within the limits.</p>	
5.	The industry has paid CFO fee of Rs.3,60,000/- for a period upto 30.04.2023.			<p>The industry has paid consent fee upto 30.04.2023 only and the industry has to pay the annually consent fee.</p>	
6.	<p>The industry shall pay balance consent fee annually as per the rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO foe every financial year (i.e., April to March) within the stipulated time period i.e. 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which the validity of the Consent order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Others wastes (Management & Transboundary) Rules, 2016.</p>				

7.	The industry either paying annual fee for Consented period, shall be pay the balance fee as per the revised rates as applicable from time to time.	
8.	The industry shall comply with the conditions of the Action Plan submitted by Govt. of Telangana in OA No.4 of 2019 (SZ), OA No.04 of 2020 (SZ) and OA No.5 of 2020 (SZ) to Hon'ble NGT, South Zone, Chennai with regard to relocation of Sponge Iron units. This consent is hereby accorded subject to the policy of Government regarding relocation of industry from time to time.	The industry has informed that they will obey the Government orders.
9.	The industry shall operate only after obtaining revocation of closure order.	The Board has issued Extension of Temporary Revocation of Closure order vide order dated 30.09.2022 for period of one year i.e. validity upto 30.09.2023 stipulating certain conditions. The compliance status on Temporary Revocation of Closure order tabulated below
10.	The industry shall maintain IP Camera at ABC Cap & Stack emission and connect the data to TSPCB server.	The industry has installed 2 Nos. of IP cameras, one is at ABC Cap and another is for ESP stack and connected to the TSPCB Server.
11.	The industry shall maintain concreted floor to the lorry parking area to avoid the dust nuisance to the road users.	The industry has laid RCC roads near the process area and other areas.
12.	The industry shall maintain concreted internal roads and carryout water sprinkling to arrest the fugitive emissions.	The industry has provided fixed water sprinklers on top of conveyor belts and at internal roads at various locations to control fugitive dust emissions.
13.	The industry shall comply with the task force directions issued by the Board.	The compliance status of CFO Schedule - B conditions is reported.
14.	The industry has submitted Bank Guarantee of Rs.10 Lakhs for period upto 13.02.2022 and Bank Guarantee of Rs.6 Lakhs for a period upto 13.02.2022 towards commitment to comply with Board conditions / direction at RO, Hyderabad. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew Bank Guarantees from time to time till further order of the Board.	The industry has extended the BG of Rs.6 Lakhs which is valid upto 13.02.2025. The BG of Rs.10 Lakhs which is valid upto 13.02.2025.
15.	The industry shall maintain online stack monitor for stack to Rotary kiln and connect the monitoring data to TSPCB website.	The industry has installed continuous online stack monitoring system to the stack attached kiln and connected to the TSPCB Website. During the inspection the value of online stack monitoring SPM parameter recorded as 59.67 mg/Nm ³ .
16.	The industry shall provide and maintain activation recorder with recording facility to record the opening and closing times of After Burning Chamber. They shall maintain proper records.	The industry has provided activation recorder with recording facility and maintaining the records.
17.	The industry shall store the dolochar in the closed shed.	During the inspection, the Dolo Char was stored under the closed shed.
18.	The industry shall maintain daily records of dolochar and its disposal. The trucks transporting Dolochar should be covered with tarpaulins to avoid dust fly-off into environment.	The industry is maintaining the records of Char, Dolo-char.

19.	The industry shall provide and maintain separate meter for energy consumption for ESP and other APC equipment and maintain records for daily energy consumption and submit monthly to the RO, Hyderabad.	The industry has provided separate energy meter to the ESP and other APC equipment and maintaining the records.
20.	The industry shall maintain separate water meters for recording water consumption for cooling and domestic purpose and also maintain proper daily records.	The industry has provided separate energy meter to the water sprinklers and maintaining the records.
21.	The industry shall provide BT/concreted roads within the premises to control fugitive emissions.	The industry has laid RCC roads near the process area and other areas. The industry has concreted platform for lorry parking within the premises.
22.	The industry shall develop and maintain greenbelt as per norms.	The industry has constructed compound wall towards residential houses. Greenbelt developed along the boundary walls and between the process area to adjacent Thanda side.
23.	The industry shall maintain 4 nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connectivity to TSPCB Server.	The industry has provided 4 Nos. of IP cameras at 4 corners of the premises and connected to TSPCB server.
24.	The industry shall maintain interlocking system between Air Pollution Control (APC) equipment and fuel feeding system, so that the fuel supply to the furnace would stop automatically in case APC fail to work.	Provided.
25.	All the raw material should be stored in closed sheds and adequate dust containment / suppression measures should be maintained to control fugitive emissions. The industry should not cause any air pollution / dust nuisance in the surroundings.	The industry has stored the raw materials in closed sheds and maintaining the fixed sprinklers along with regular wetting of the ground to control fugitive emissions.
26.	The industry should operate the Air Pollution Control Equipment regularly and maintain the log registers. The PLC graph system connected ABC stack cap shall be maintained continuously and shall report the details of by-pass of emissions to RO, Hyderabad every 15 days.	During the inspection, the ESP and bag filters were in operation. The industry has provided separate energy meter to the ESP and other APC equipment and maintaining the records.
27.	The industry should not discharge any wastewater outside the plant premises.	During the inspection, no discharger of wastewater was observed outside the plant premises.
28.	In plant control measures for dust suppression like black top / concrete roads, Water Sprinkling system shall be provided for controlling fugitive emissions from all vulnerable sources.	The industry has provided water sprinkling system through out the premises to control fugitive emissions, also provided RCC roads.
29.	The industry shall submit consolidated statement of Production details, records of operation of pollution control equipment on monthly basis to the Concerned Regional Officer and records pertaining to in this regards on daily basis shall also be made available to the Board Officials during the inspection.	The industry has submitted the details of production, solid waste generation and disposal and the details of water consumption and energy meter readings.
30.	The industry shall explore the disposal of dust collected from air pollution control equipments in a well designed landfill and till capping of landfill; top surface shall be kept in wet condition with water sprinklers to avoid entertainment into surroundings.	Directed to comply.
31.	Conveyor belts and other transfer points shall be covered with GI / Asbestos sheets to mitigate fugitive emissions.	The industry has covered the conveyor belts with GI sheets to control fugitive emissions.

32.	The industry shall submit Environmental Statement in Form-V to the Regional Office before 30 th September of every year as per Rule No.14 of E(P) Rules, 1986 & Amendments thereof.	Submitted.
-----	--	------------

5. WHEREAS, the status was reviewed in the Task Force meeting held on 26.04.2024. Your industry representative attended the meeting. The committee after detailed discussions, recommended to extend the temporary revocation of closure orders for a further period of One Year under Water & Air Acts with certain conditions.
6. After careful consideration of material facts of the case, the Board hereby **extend the temporary revocation of closure orders for a further period of One Year from the date of this order** with a condition that the industry shall comply with all the conditions stipulated in CFO order and directions issued by the Board.
7. The T.S.S.P.D.C.L has been directed to extend the restoration of power supply to your industry **temporarily for a further period of One Year from the date of this order.**
8. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
9. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit may be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you may also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-
MEMBER SECRETARY**

**To
M/s. AnandMetallics& Power (Pvt.) Ltd.,
Sy.No. 275, Kodicherla (V), Kothur (M),
Rangareddy District.**

Copy to :

1. The District Collector, Mahaboobnagar for favour of information.
2. The Superintending Engineer (Operations), Mahabubnagar for information and necessary action.
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE, RO, Hyderabad for information and necessary action. The EE is also directed to inspect the industry immediately after expiry of this order.
5. Concerned file.

//T.C.F.B.O//

P. Janardhan
Senior Environmental Engineer
(TF-HYD : UH-VI)



65

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB- 13/TSPCB/TF/U-VI/2022 276

Date: 01.05.2024

Sub : M/s. Anand Metallics & Power (Pvt.) Ltd., Sy.No. 275, Kodicherla (V), Kothur (M), Rangareddy District – Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) – **Extension of Temporary Restoration of Power Supply Orders for a period of One Year** – Orders Issued – Reg.

Ref : 1. Order No. MHB-13/TSPCB/U-I/TF/2022, dt. 30.09.2022.
2. Order No. MHB-13/TSPCB/TF/U-VI/2022 dt. 01.05.2024.

* * *

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to restore the power supply to M/s. Anand Metallics & Power (Pvt.) Ltd., Sy.No. 275, Kodicherla (V), Kothur (M), Rangareddy District temporarily for a period of One Year.

The status of the industry was reviewed by the Board's Task Force committee on 26.04.2024. After careful consideration of all facts of the case, the Board has decided to issue temporary revocation of closure orders for a period of **One Year from the date of this order from the date of this order.**

The Board hereby directs the T.S.S.P.D.C.L to extend the temporary restoration of power supply to M/s. Anand Metallics & Power (Pvt.) Ltd., Sy.No. 275, Kodicherla (V), Kothur (M), Rangareddy District temporarily **for a further period of One Year from the date of this order** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) & Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

**Sd/-
MEMBER SECRETARY**

**To
The Superintending Engineer (Operations),
Mahabubnagar.**

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

P. Jawahar
11/5/2024
Senior Environmental Engineer
(TF-HYD : UH-VI)



66

Annexure - X

**CONSENT & HWA ORDER (RENEWAL)
 RED CATEGORY**

Consent Order No : 220823663013

Date: 20.06.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Om Shiv Shakti Iron Industries Pvt. Ltd., (Formerly Kedia Alloys Ltd.,) Sy.No.256 & 257, Mogiligidha (V), Shadnagar (M), Rangareddy District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Description of Outlet	Max Daily Discharge in KLD	Point of Disposal
1	Domestic	20.0	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to 100 TPD Rotary Kiln
2.	Attached to Screen House
3.	Attached to Crusher
4.	Attached to Cooler Discharge
5.	Attached to Product House
6.	Attached to Intermediate Bunker
7.	Attached to D.G.Set of capacity 500KVA

iii) HWA Authorisation No. 220823663013

Date: 20.06.2022

**HAZARDOUS WASTE AUTHORISATION
 (FORM - II)
 [See Rule 6 (2)]**

M/s. Om Shiv Shakti Iron Industries Pvt. Ltd., (Formerly Kedia Alloys Ltd.,) Sy.No.256 & 257, Mogiligidha (V), Shadnagar (M), Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1.	Waste oil	5.1 of Schedule - I	100 Lt/annum	Shall be disposed to authorized re-processors / Recyclers.

(67)

This consent order is valid for manufacture of the products along with quantity as mentioned below only.

S.No	Product	Quantity
1.	Sponge Iron	100 Tons/day (One Kiln)

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 28th February, 2027.

Sd/-
MEMBER SECRETARY

To
M/s. Om Shiv Shakti Iron Industries Pvt. Ltd.,
(Formerly Kedia Alloys Ltd.,) Sy.No.256 & 257,
Mogiligidha (V), Shadnagar (M), Rangareddy District

///T.C.F.B.O///

B. S. Srinivas

B SENIOR ENVIRONMENTAL ENGINEER (FAC)


SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board.
2. This order is issued in line with Board's CFO & HWA order dt. 19.06.2017. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 19.06.2017 are still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The facility may explore the possibility of tapping the solar energy for their energy requirements.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed 264 KLD

S.No	Purpose	Quantity
1.	Industrial Cooling (Makeup) / GCT & ABC / Water spraying).	240.0 KLD
2.	Domestic	24.0 KLD
		264.0 KLD

2. The Emission shall not exceed the following prescribed standards

Chimney No.	Description of Chimney	Parameter	Emission Standards
1.	Attached to Rotary Kiln of capacity 100 TPD	SPM	100 mg/Nm ³
		Carbon monoxide	1%(Vol/Vol)
2.	Attached to Screen House	SPM	100 mg/Nm ³
3.	Attached to Crusher	SPM	100 mg/Nm ³
4.	Attached to Cooler Discharge	SPM	100 mg/Nm ³
5.	Attached to Product House	SPM	100 mg/Nm ³
6.	Attached to Intermediate Bunker	SPM	100 mg/Nm ³
7.	Attached to D.G.Set of capacity 500KVA	SPM	115 mg/Nm ³

3. The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10m) - 100 g/ m³; PM_{2.5}(Particulate Matter size less than 2.5 m) - 60 g/ m³; SO₂ - 80 g/ m³; NO_x - 80 g/m³, outside the factory premises at the periphery of the industry.

The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m from the source of fugitive emission i.e., Raw material handing area, crusher area, raw material feed area, cooler discharge area, product processing area, etc.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

4. The industry has paid CFO fee of Rs.14,25,000/- for period upto 28.02.2027.
5. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
6. The industry shall not manufacture any un-consented products without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
7. The industry shall comply with the conditions of the Action Plan submitted by Govt. of Telangana in OA No.04 of 2019 (SZ), OA No.04 of 2020 (SZ) and OA No.05 of 2020 (SZ) to Hon'ble NGT, South Zone, Chennai with regard to relocation of Sponge Iron units. They shall shift the industry as and when directed by the Government.
8. The industry shall operate Online Continuous Stack Emission Monitoring Systems (OCSEMS) for the Kiln Stacks and connect the data to TSPCB server.
9. The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, so as to focus ABC cap & stack emission and connect the data to TSPCB server.
10. The industry shall operate water meters for recording category-wise water consumption viz. Process, Cooling tower makeup, Domestic etc.
11. The industry shall maintain separate energy meters for the Air Pollution Control Equipments and maintain the records of the same.
12. The industry shall operate Activation Recorder with recording system for recording the opening of After Burner Chamber (ABC) cap in the PLC of Kilns. The industry shall maintain records of the ESP tripping and ABC openings regularly.
13. The industry shall maintain 4 nos of IP cameras with TILT Zoom facility at 4 corners of the premises and connectivity to TSPCB server.
14. The industry shall provide dust suppression system at all discharge & feed points
15. The industry shall operate necessary Air Pollution Control Equipment viz. Bag filters in Coal Crushing & Screening, Stock house, Cooler discharge, Product Separation areas etc. All the conveyers shall be covered with GI sheets to prevent fugitive emissions.
16. The industry shall maintain daily records for by product i.e., Char & Dolochar – 30 TPD generation and its disposal.
17. The industry shall dispose the dolo char to the brick manufacturing units and other consumers regularly and maintain the records of the same.
18. The industry shall store the dolochar in the closed shed only. The trucks transporting Docochar should be covered with tarpaulins to avoid dust fly-off into environment.
19. The industry shall maintain sufficient no. of water sprinklers all over the working area/ haul roads to control fugitive dust emissions.

20. The industry shall comply with the Emission Standards, Fugitive Emission standards and Effluent Standards, as stipulated in the Environment (Protection) Rules, 1986 for the Sponge Iron Plants.
21. The industry shall control the fugitive dust emissions by adopting all necessary pollution control measures.
22. The industry shall maintain bitumen/ Concrete internal roads to avoid fugitive dust emissions.
23. The industry shall maintain green belt as per the norms.
24. The industry shall submit consolidated statement of Production details, Hazardous / solid waste generation and disposed, records of operation of pollution control equipment on monthly basis to the Concerned Regional Officer and records pertaining in this regards on daily basis shall also be made available to the Board Officials during the inspection.
25. Conveyor belts and other transfer points shall be covered with GI / Asbestos sheets to mitigate fugitive emissions.
26. The industry should not discharge any wastewater outside the plant premises.
27. The industry shall comply with the Task Force directions issued by the Board from time to time.
28. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
29. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C
[see rule 6(2)]
[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

(71)

6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good house keeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**Sd/-
MEMBER SECRETARY**

To
M/s. Om Shiv Shakti Iron Industries Pvt. Ltd.,
(Formerly Kedia Alloys Ltd.,) Sy.No.256 & 257,
Mogiligidha (V), Shadnagar (M), Rangareddy District

///T.C.F.B.O///

B. V. S. Girish

SENIOR ENVIRONMENTAL ENGINEER (FAC)

72

Annexure - XI

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY Paryavarana Bhavan, IE, A - 3, Sanathnagar, Hyderabad - 500 018	
	AMBIENT AIR QUALITY ANALYSIS REPORT	

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office-Hyderabad	Report number	: TSPCB/CL/Air/24/03/063
	Issued Date	: 06.03.2024
	Reference	: Instructions of JCES

Sampling Registration Date	: 04.03.2024	Sampling Date:	02.03.2024
Analysis starting Date	: 04.03.2024	Analysis completion date:	05.03.2024
Test Required	: PM ₁₀ , SO ₂ & NO _x		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s.Om Shiv Shakti Iron Industries Pvt. Ltd., (Formerly M/s.Kedia Alloys Ltd.), Sy.No.256 & 257, Mogiligidda (V), Shadnagar(M), Ranga Reddy District		
SAMPLING LOCATION		80-100m from product storage area, North-west boundary of the industry - Predominantly down wind		
SAMPLING DURATION		8 Hours		
Details of different process units in the industry in operation at the time of sampling		Ground Hopper, Crusher, Screen House Belts, Stock house, Rotary Kiln, Cooler, I-Bin, Product House.		
Parameter	UOM	Method	Conc. Value	Standard Limit for 24 hours
Particulate Matter (PM ₁₀)	µg/m ³	IS:5182(P:23) 2006	98	100
Sulphur Dioxide (SO ₂)	µg/m ³	IS:5182(P:2) 2001	BDL	80
Oxides of Nitrogen (NO _x)	µg/m ³	IS:5182(Part:6) 2006	10	80

Note: Analysis carried on samples as received

BDL: Below Detectable Limit

Observations of Sampling Incharge.

- Industry has provided 40 fixed water sprinkles and 10 movable water sprinkles for dust suppression.
- Manual water sprinkling carried out during the time of monitoring.
- Huge green belt is developed in the industry premises.
- Bag filters & sprinklers are attached to process units as a pollution control equipment.


JOINT CHIEF ENVIRONMENTAL SCIENTIST

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018
	AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Hyderabad	Report number	: TSPCB/CL/Air/24/03/062
	Issued Date	: 06.03.2024
	Reference	: Instructions of JCES

Sampling Registration Date	: 04.03.2024	Sampling Date:	02.03.2024
Analysis starting Date	: 04.03.2024	Analysis completion date:	05.03.2024
Test Required	: TSPM		
Sample collected by	: Central Laboratory, Board office, Hyderabad		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s.Om Shiv Shakti Iron Industries Pvt. Ltd., (Formerly M/s.Kedia Alloys Ltd.), Sy.No.256 & 257, Mogiligidda (V), Shadnagar(M), Ranga Reddy District.		
SAMPLING LOCATION		10 m from coal crusher unit, North side to the coal crusher unit – Fugitive emission		
SAMPLING DURATION		1.25 hours		
Details of different process units in the industry in operation at the time of sampling		Ground Hopper, Crusher, Screen House Belts, Stock house, Rotary Kiln, Cooler, I-Bin, Product House.		
Parameter	UOM	Method	Conc. Value	Standard Limit
Total Suspended Particulate Matter (TSPM)	µg/m ³	IS:5182(P:23) 2006	1819	2000 (Fugitive emission)

Note: Analysis carried on samples as received

Observations of Sampling Incharge.

- Industry has provided 40 fixed water sprinkles and 10 movable water sprinkles for dust suppression.
- Manual water sprinkling carried out during the time of monitoring.
- The Huge green belt is developed in the industry premises.



JOINT CHIEF ENVIRONMENTAL SCIENTIST

74

	TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY Paryavarana Bhavan, I.E. A – 3, Sanathnagar, Hyderabad – 500 018
	REPORT BY THE STATE BOARD ANALYST
	Page 1 of 1

Form IV

(See rule – 3, 4 and Sub-section (3) of Section 26 of the Act)

STACK ANALYSIS REPORT

Reg. No.SR/13/TSPCB/HO/R00/LAB/24/03/061

Date: 06/03/2024

I hereby certify that I, Dr.M.S.Satyanarayana Rao, State Board Analyst duly appointed under sub – section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, monitored on 02.03.2024 and received on the day of 04.03.2024 for compliance verification by TSPCB, Hyderabad a sample of Stack attached to 100TPD Rotary Kiln through ESP's as APCE M/s.Om Shiv Shakti Iron Industries Pvt. Ltd., (Formerly M/s.Kedia Alloys Ltd.), Sy.No.256 & 257, Mogiliqidda (V), Shadnagar(M), Ranga Reddy District for analysis.

The sample was in a condition fit for analysis reported below.

I further certify that I have analyzed the aforementioned sample on 05.03.2024 and declare the result of the analysis to be as follows:

Parameter	UOM	Method No. / Instrument	Result	Standard Limit
Suspended Particulate Matter (SPM)	mg/Nm ³	IS:11255 (Part-1)- 1985	92	100

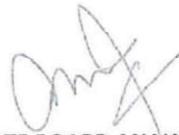
The condition of the seals, fastening and container on receipt was : "INTACT"

Note: The analysis carried out on samples as received.

Observations of Sampling Incharge.

- The industry provided gas cooling discharge for cooling of gas reducing temperature and collecting dust particles with this system before entering into ESP system attached to stack.

Signed this:06.03.2024


STATE BOARD ANALYST

Address:
Dr.M.S.Satyanarayana Rao,
Joint Chief Environmental Scientist
Central Laboratory,
Telangana State Pollution Control Board.



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE
Air (Prevention and Control of Pollution) Act 1981

Annexure - XII

Order No. MHB-15/TSPCB/TF/U-VI/2023- 1366

Date: 21.12.2023

C.O.P.R.
ESPATCH NO:

ATE : 23 DEC 2023

Sub: M/s. Om Shiv Shakti Iron Industries Pvt. Ltd., (Formerly Kedia Alloys Ltd.,) Sy.No.256 & 257, Mogiligidha(V), Shadnagar (M), Rangareddy District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **Extension of Temporary Revocation of Closure Order for a period of Six Months - ORDERS ISSUED** - Reg.

Ref : 1. CFO order dated 20.06.2022.
2. Temporary revocation of closure Order dated 24.05.2022.
3. W. P. (PIL) No. 11 of 2023 filed by Sri. Narsimulu Reddy & others, Kondurg Mandal, Shadnagar, Rangareddy District
4. Industry letter dated 18.08.2023.
5. Inspection of the industry by the Board officials on 26.08.2023.
6. EE.RO.Hyderabad report dt. 20.11.2023.
7. Hearing held on 12.12.2023.

* * * * *

1. WHEREAS, you are operating the industry located at Sy.No.256 & 257, Mogiligidha(V), Shadnagar (M), Rangareddy District and engaged in production of Sponge Iron.
2. WHEREAS, the Board issued CFO to the industry vide order dated 20.06.2022 which is valid upto 28.02.2027.
3. WHEREAS, A W.P.No.2951/2005 filed by Sri T.Veeradar Reddy & Others, Mahaboobnagar District in the Hon'ble High Court of Andhra Pradesh on the sponge Iron units in Mahaboobnagar District the industry is one of the respondents. The case is pending.
4. WHEREAS, a case filed OA .No. 4 / 2019 & 5 /2020 before Hon'ble NGT against the industry by Capt. Sri. L.K. Reddy. The Hon'ble NGT vide order dated 28.09.2022 disposed the case issuing following orders :

"-----
-----"

- iii. We direct the TSPCB to prepare an action plan for identifying the units to be relocated considering the location at which it is situated from the residential area/village, nature of pollution control mechanism provided and whether the existence of such industries with the pollution control mechanism already provided or new & modern equipment can be insisted additionally that will safeguard the interest of the public and complaint of pollution being caused which is likely to affect the health of the people, methodology by which the relocation will have to be done including considering the question of payment of compensation payable to the identified industries to be relocated, shifting charges (if any) payable for them and the amount will have to be quantified, after giving opportunity to the units which is identified to be shifted and the timeline within which the same will have to be done etc.
- iv. While considering the distance criteria, they may also consider the distance between the boundary to the village/residential area and process area and if the distance of the process area is more than 1 Km and with the existing greenbelt and other additional pollution control mechanism with modern equipment, whether such industries can be permitted to continue in that area and if so, under what circumstances, and with what conditions etc. also will have to be elicited in the action plan.
- v. The TSPCB is directed to evolve an action plan after conducting a meeting with the sponge iron industries and thereafter submit an action plan to the Chief Secretary to Government, State of Telangana for their consideration. Such an exercise must be completed within a period six months from the date of this order. Page 81 of 85

- vi. On receipt of the action plan from the TSPCB, the Chief Secretary to Government, State of Telangana in coordination with the Secretary for Industries convene a meeting with the stakeholder departments and decide the methodology by which the relocation can be materialized including the compensation payable, land required for such relocation, shifting charges (if any) payable to the existing units, the period within which the relocation will have to be done and other criteria which the State Government may feel necessary for the purpose of implementing the relocation scheme in an effective manner without causing much hardship to the existing units and issue necessary notification in this regard within a period of 6 months from the date of receipt of the action plan from the TSPCB.
 - xii. Till the relocation process is completed, the TSPCB is directed to periodically monitor the functioning of the sponge iron units and if there is any violation or non-compliance of the statutory rules or directions issued found, then they are directed to take appropriate action against the erring units including imposition of environmental compensation apart from initiating prosecution and other coercive steps provided under the respective statutes in accordance with law.
 - xiii. If any closure orders are issued, before issuing the revocation order, the TSPCB must satisfy itself that all directions issued by the Board have been complied with by the units and they are not expected to issue temporary revocations on partial compliance in a mechanical manner and they must also give detailed reasons for issuing temporary revocation mentioning about the satisfaction of the pollution control mechanism which has been provided as directed and its sufficiency to avoid further complaints of pollution from the residents.
 - xiv. On issuance of the revocation of closure orders, the sponge iron industries are directed to maintain the standard of emission as provided under the rules and also comply with the conditions and directions issued by the TSPCB in the Consent order and the EC issued by the MoEF&CC in this regard.

----- "
5. WHEREAS, the Board issued closure order to the industry vide order dt. 23.03.2018 for not complying with the Board directions and causing severe air / water pollution in the surrounding area.
 6. WHEREAS, the Board issued Temporary Revocation of Closure Orders on 12.04.2018 which was extended from time to time and the latest extension issued vide order dt. 24.05.2022 for a period of One year.
 7. WHEREAS, W. P. (PIL) No. 11 of 2023 filed by Sri. Narsimulu Reddy & others, Kondurg Mandal, Shadnagar, RR District. The case is pending at Hon'ble High Court.
 8. WHEREAS, the industry vide letter dated 18.08.2023 represented for revocation of closure orders.
 9. WHEREAS, the Board officials inspected the industry on 26.08.2023 and submitted a report dated 29.08.2023. The following observations were made during the inspection
 - i. The industry has Rotary Kiln of capacity 100 TPD. During inspection, the kiln was in operation.
 - ii. The industry consumes total water of about 264 KLD, out of Cooling (kiln cooler, GCT & ABC) - 240 KLD and Domestic - 24 KLD. The industry generates wastewater of about 20 KLD from domestic section, which are letting out into septic tank.
 - iii. The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed. During the inspection, the sprinklers were in operation.
 - iv. The industry has provided closed sheds for storage of raw material i.e., coal and iron ore and storage of dolachar, char coal and Sponge Iron.
 - v. The industry has provided Bag Filters at crusher, screen, Stock house, Intermediate Bin, Product House, cooler discharge and provided closed rooms to the Bag filters to collect the dust and storage.
 - vi. The industry has provided separate Energy meters to ESP, GCT and bag filters provided at coal crusher, screen, Intermediate bin, product House, kiln outlet, Cooler Discharge and maintaining the energy consumption records.

- vii. The industry has provided ESP as APCE to the kiln of capacity 100 TPD and chimney of height is about 33 mtrs. 77
- viii. The industry has provided wet scrappers to the GCT & ABC Cap to collect the dust in wet form. The industry has constructed common RCC drain from ABC, GCT and ESP and routed to a common sludge collection pit which is away from the source i.e. ABC Cap, GCT and ESP. The sludge is collected from the pit and stored on the RCC platform to dry the sludge.
- ix. The industry has provided cladding with MS Sheets to Crusher house, Screen house, Stock house, Kiln Inlet, Intermediate Bin, Kiln outlet and CD house, all the conveyer belts, at all transfer points, to the kiln outlet and Cooler Discharge.
- x. The industry generates Hazardous / solid waste viz., Dust & solid waste (Char & Dolo Char) – 10 TPD (Shall be sent to brick manufacturing industries) and Used oil – 1200 LPA (Shall be sent to authorized re-processors / Recyclers).
- xi. The industry has installed online stack monitoring device and connected to the TSPCB Website.
- xii. The industry has provided IP camera to ABC cap with recording facility and connected to TSPCB server.
- xiii. As per the Board directions, the industry has installed 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connected to TSPCB server.
- xiv. The industry has laid concreted road from entrance gate to ground hopper and has to lay at coal and iron ore shed area.
- xv. The industry has provided concrete platform for lorry parking within the premises.
- xvi. The industry has not provided name boards of size 6 ft. by 4 ft. at the main entrance to their plant.
- xvii. The compliance on the Board Air conditions issued extension of Temporary revocation of Closure Order dated 24.05.2022:

S. No.	Condition	Compliance
1.	The industry shall regularly operate / maintain ESP attached to Kilns and all other Air pollution control equipments continuously and ensure that there shall not be air pollution from the industry to the surrounding area.	The industry has provided ESP as Air pollution control Equipment to the kiln of capacity 100 TPD and chimney of height is about 33 mtrs.
2.	The industry shall maintain Activation Recorder with recording system for recording opening of After Burner Chamber (ABC) cap in the PLC of the Kilns. The industry shall maintain the IP camera provided to ABC cap and shall ensure continuous connectivity to TSPCB server.	The industry has provided IP camera to ABC cap with recording facility and connected to TSPCB server.
3.	The industry shall not by-pass the emissions through ABC Cap.	Complied
4.	The industry shall maintain / provide inter-locking for Air Pollution Control Equipment (APCE) attached to raw material feeding system continuously so that in case of failure of APCE, raw material feed stops automatically.	The industry has provided interlocking system.
5.	The industry shall store raw materials in closed shed only and shall not be any open storage under any circumstance	The industry has provided closed shed of for storage of dolachar, char coal and Sponge Iron.
6.	The industry shall maintain / provide Bag filter at various transfer points to control the fugitive emissions	The industry has provided Bag Filters at crusher, screen, Stock house, Intermediate Bin, Product House, cooler discharge and provided closed rooms to the Bag filters to collect the dust and storage and during inspection the bag filters were in operation.

7.	The industry shall renovate all damaged and openings of claddings at conveyor belts, all transfer points, crusher house, screen house, Stock House, Intermediate bin, Product House, Cooler Discharge, Kiln Inlet & outlet. The industry shall close all the gaps of coal shed to control the fugitive emissions.	Complied. The industry has also provided closed shed of for storage of dolachar, char coal and Sponge Iron
8.	The industry shall operate the water sprinklers at all the dust generation sources and ensure that no dust is spread into the surrounding areas. The industry shall provide separate flow meter for water sprinklers line to assess the actual water consumed for the sprinkling for dust suppression	The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed to suppress the dust. During inspection, the sprinklers were under operation.
9.	The industry shall operate / maintain a) IP Camera installed to the ABC cap b) Continuous online stack monitoring system attached to Kiln stacks and ensure that the data transmission from online emission to CPCB and SPCB server.	The industry has provided IP camera to ABC Cap and connected to TSPCB server.
10.	The industry shall install / maintain 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connect to TSPCB website	The industry has installed 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connected to TSPCB server
11.	The industry shall operate all the Air Pollution Control Equipments and ensure that there is no air pollution / dust nuisance in the surrounding areas.	The industry has provided ESP as Air pollution control Equipment to the kiln of capacity 100 TPD and chimney of height is about 33 mtrs.
12.	The industry shall maintain / provide closed rooms at all Bag filter areas to collect Bag houses in closed area to avoid fugitive emissions while removing of the dust	Complied
13.	The industry shall provide water sprinklers inside storage sheds of Raw material, Solid waste and Product to suppress dust emissions during loading and unloading activities.	The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed to suppress the dust. During the inspection, the sprinklers were in operation.
14.	The industry shall construct the metal roads within premises to control fugitive emissions.	The industry has laid concrete road from entrance gate to ground hopper.
15.	The industry shall maintain housekeeping properly i.e. regular cleaning dust from the ground, internal roads and operate water sprinklers continuously.	Satisfactory
16.	The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places.	The industry has developed greenery within the premises and has to develop more greenbelt in vacant available within the premises.

II) The compliance on the Board Water conditions issued extension of Temporary revocation of Closure Order dated 24.05.2022:

S. No.	Condition	Compliance
1.	The industry shall comply with all conditions stipulated in CFO Order of the Board.	The schedule - B conditions compliance of CFO Order dated 19.06.2017 are annexed below
2.	The industry shall revalidate Bank Guarantee before its expiry till further order from the Board.	The industry has revalidated Bank Guarantee for Rs. 5 lakhs which is valid upto on 18.12.2023.

Condition wise compliance on Schedule - B conditions of CFO order dated 20.06.2022

S. No.	Condition			Compliance
1.	Total Water consumption shall not exceed 264 KLD			Directed to comply
	S. No.	Purpose	Quantity	
	1.	Industrial Cooling	240.0 KLD	

	(Makeup / GCT & ABC / Water Spraying)	24.0 KLD	
2.	Domestic	24.0 KLD	
		264.0 KLD	
2.	The emissions shall not exceed the following prescribed standards.		Directed to comply
	Chimney No.	Description of Chimney	Parameter
	1.	Attached to Rotary Kiln of capacity 100 TPD	SPM
			Carbon Monoxide
			100 mg/Nm ³
			1% (Vol/Vol)
	2.	Attached to Screen House	SPM
			100 mg/Nm ³
	3.	Attached to Crusher	SPM
			100 mg/Nm ³
	4.	Attached to Cooler Discharge	SPM
			100 mg/Nm ³
	5.	Attached to Product House	SPM
			100 mg/Nm ³
	6.	Attached to Intermediate Bunker	SPM
			100 mg/Nm ³
	7.	Attached D.G. Set of capacity 500 KVA	SPM
			115 mg/Nm ³
3.	The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10m) – 100 g/m ³ ; PM2.5 (Particulate Matter less than 2.5 m) – 60 g/m ³ ; SO ₂ – 80 g/m ³ ; NO _x – 80 g/m ³ , outside the factory premises at the periphery of the industry. The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m ³ at a distance of 10 m from the source of fugitive emissions i.e., Raw material handling area, crusher area, raw material feed area, cooler discharge area, product processing area, etc. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day Time – (6 AM to 10 PM) – 75 dB(A) Night time (10 AM to 6 AM) – 70 dB(A)		-do-
4.	The industry has paid CFO fee of Rs.14,25,000/- for period upto 28.02.2027.		--
5.	The industry either paying annual fee for Consented period, shall be pay the balance fee as per the revised rates as applicable from time to time.		--
6.	The industry shall not manufacture any un-consented products without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.		--
7.	The industry shall comply with the conditions of the Action Plan submitted by Govt. of Telangana in OA No.4 of 2019 (SZ), OA No.04 of 2020 (SZ) and OA No.5 of 2020 (SZ) to Hon'ble NGT, South Zone, Chennai with regard to relocation of Sponge Iron units. This consent is hereby accorded subject to the policy of Government.		Directed to comply
8.	The industry shall operate Online Continuous Stack Emission Monitoring Systems (OCSEMS) for the kiln Stacks and connect the data to TSPCB Server.		Complied
9.	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision		The industry has provided IP camera to

	capability, so as to focus ABC cap & stack emission and connect the data to TSPCB server.	ABC cap with recording facility and connected to TSPCB server.
10	The industry shall operate water meters for recording category-wise water consumption viz Process, Cooling tower makeup. Domestic etc.	The industry has installed water meter at intake point & sprinklers line and maintaining water consumption records
11	The industry shall maintain separate energy meters for the Air Pollution Control Equipments and maintain the records of the same.	The industry has provided separate Energy meters to ESP, GCT and bag filters provided at coal crusher, screen, Intermediate bin, product House, kiln outlet, Cooler Discharge and maintaining the energy consumption records
12	The industry shall operate Activation Recorder with recording system for recording the opening of After Burner Chamber (ABC) cap in the PLC of Kilns. The industry shall maintain records of the ESP tripping and ABC openings regularly.	The industry has provided IP camera to ABC cap with recording facility and connected to TSPCB server.
13	The industry shall maintain 4 nos of IP cameras with TILT Zoom facility at 4 corners of the premises and connectivity to TSPCB server.	The industry has installed 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connected to TSPCB server
14	The industry shall provide dust suppression system at all discharge & feed points	The industry has provided fixed water sprinkler at coal storage shed.
15	The industry shall operate necessary Air Pollution Control Equipment viz. Bag filters in Coal Crushing & Screening, Stock house, Cooler discharge, Product Separation areas etc. All the conveyers shall be covered with GI sheets to prevent fugitive emissions.	Complied
16	The industry shall maintain daily records for by product i.e., Char & Dolochar - 30 TPD generation and its disposal.	The industry is maintaining records pertaining to the Char coal and dolochar generation and disposal.
17	The industry shall dispose the dolo char to the brick manufacturing units and other consumers regularly and maintain the records of the same.	Complied
18	The industry shall store the dolochar in the closed shed only. The trucks transporting Docohar should be covered with tarpaulins to avoid dust fly-off into environment.	The industry has provided closed shed of for storage of dolachar, char coal and Sponge Iron.
19	The industry shall maintain sufficient no. of water sprinklers all over the working area/ haul roads to control fugitive dust emissions	The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed. During the inspection, the sprinklers were in operation.
20	The industry shall comply with the Emission Standards, Fugitive Emission standards and Effluent Standards, as stipulated in the Environment (Protection) Rules, 1986	Complied

	for the Sponge Iron Plants.	
21	The industry shall control the fugitive dust emissions by adopting all necessary pollution control measures.	The industry has controlled the fugitive dust emissions by adopting pollution control measures. (81)
22	The industry shall maintain bitumen/ Concrete internal roads to avoid fugitive dust emissions.	The industry has laid concrete road from entrance gate to ground hopper.
23	The industry shall maintain green belt as per the norms.	The industry has developed greenery within the premises and has to develop more greenbelt in vacant available within the premises.
24	The industry shall submit consolidated statement of Production details, Hazardous / solid waste generation and disposed, records of operation of pollution control equipment on monthly basis to the Concerned Regional Officer and records pertaining in this regards on daily basis shall also be made available to the Board Officials during the inspection.	Directed to comply
25	Conveyor belts and other transfer points shall be covered with GI / Asbestos sheets to mitigate fugitive emissions.	The industry has provided cladding with MS Sheets to Crusher house, Screen house, Stock house, Kiln Inlet, Intermediate Bin, Kiln outlet and CD house, all the conveyer belts, at all transfer points, to the kiln outlet and Cooler Discharge.
26	The industry should not discharge any wastewater outside the plant premises.	No discharge of waste water was observed outside the industry premises during the inspection.
27	The industry shall comply with the Task Force directions issued by the Board from time to time	Directed to comply
28	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Not submitted
29	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

10. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 12.12.2023. Your industry representative attended the meeting. After detailed discussion, the Committee recommended to extend the Temporary Revocation of Closure Order for a period of Six Months to the industry under Water & Air Acts with certain conditions.

11. WHEREAS, after careful consideration of the material facts of the case, the Board hereby **Extend the Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with following directions to comply with:

- i. The industry shall comply with the CFO conditions issued by the Board.
- ii. The industry shall regularly operate / maintain ESP attached to Kilns and all other Air pollution control equipments continuously and ensure that there shall not be air pollution from the industry to the surrounding area.
- iii. The industry shall maintain Activation Recorder with recording system for recording opening of After Burner Chamber (ABC) cap in the PLC of the Kilns.
- iv. The industry shall not by-pass the emissions through ABC Cap under any circumstances.
- v. The industry shall maintain / provide inter-locking system between APCE and raw material feeding system so that, in case of failure of APCE, raw material feed stops automatically.

82

- vi. The industry shall store raw materials in closed shed only and shall not be any open storage under any circumstance
 - vii. The industry shall maintain / provide Bag filter at various transfer points to control the fugitive emissions
 - viii. The industry shall renovate all damaged and openings of claddings at conveyor belts, all transfer points, crusher house, screen house, Stock House, Intermediate bin, Product House, Cooler Discharge, Kiln Inlet & outlet. The industry shall close all the gaps of coal shed to control the fugitive emissions.
 - ix. The industry shall operate the water sprinklers at all the dust generation sources and ensure that no dust is spread into the surrounding areas.
 - x. The industry shall operate / maintain a) IP Camera installed to the ABC cap b) Continuous online stack monitoring system attached to Kiln stacks and ensure that the data transmission from online emission to CPCB and SPCB server.
 - xi. The industry shall Install / maintain 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connect to TSPCB website
 - xii. The industry shall install PTZ Cameras to cover the entire plant area including fugitive emission sources, stack emissions and shall connect the same to the TSPCB server within one month.
 - xiii. The industry shall provide name boards of size 6 ft. by 4 ft. at the main entrance indicating the details of CFO & HWA orders issued by the Board.
 - xiv. The industry shall construct the metal roads within premises to control fugitive emissions.
 - xv. The industry shall maintain good housekeeping in the premises.
 - xvi. The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places.
12. WHEREAS, the TSSPDCL., Ltd., has been directed to extend the restoration of power supply to your industry temporarily for a further period of Six Months from the date of this order.
13. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit may be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you may also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Om Shiv Shakti Iron Industries Pvt. Ltd.,
(Formerly Kedia Alloys Ltd.,)
Sy.No.256 & 257, Mogiligidha(V), Shadnagar (M),
Rangareddy District.

Copy to:

1. The Superintending Engineer (Operations), TSSPDCL, Shadnagar (M), Rangareddy District for information and necessary action.
2. The JCEE., Z.O., Hyderabad for information and necessary action.
3. The Environmental Engineer, Regional Office, Hyderabad for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

P. Javelan
Senior Environmental Engineer
(TF - HYD : UH-VI)



BY REGD. POST WITH ACK. DUE
Water (Prevention and Control of Pollution) Act, 1974

Order No. MHB-15/TSPCB/TF/U-VI/2023-1367

Date: 21.12.2023

Sub: M/s. Om Shiv Shakti Iron Industries Pvt. Ltd., (Formerly Kedia Alloys Ltd.,)
Sy.No.256 & 257, Mogliligidha(V), Shadnagar (M), Rangareddy District – Water
(Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)
- **Extension of Temporary Revocation of Closure Order for a period of**
Six Months - ORDERS ISSUED - Reg..

2012
DESPATCH NO:
DATE : 23 DEC 2023

- Ref :**
1. CFO order dated 20.06.2022.
 2. Temporary revocation of closure Order dated 24.05.2022.
 3. W. P. (PIL) No. 11 of 2023 filed by Sri. Narsimulu Reddy & others, Kondurg Mandal, Shadnagar, Rangareddy District
 4. Industry letter dated 18.08.2023.
 5. Inspection of the industry by the Board officials on 26.08.2023.
 6. EE.RO.Hyderabad report dt. 20.11.2023.
 7. Hearing held on 12.12.2023.

* * * * *

1. WHEREAS, you are operating the industry located at Sy.No.256 & 257, Mogliligidha(V), Shadnagar (M), Rangareddy District and engaged in production of Sponge Iron.
2. WHEREAS, the Board issued CFO to the industry vide order dated 20.06.2022 which is valid upto 28.02.2027.
3. WHEREAS, A W.P.No.2951/2005 filed by Sri T.Veeradar Reddy & Others, Mahaboobnagar District in the Hon'ble High Court of Andhra Pradesh on the sponge Iron units in Mahaboobnagar District the industry is one of the respondents. The case is pending.
4. WHEREAS, a case filed OA .No. 4 / 2019 & 5 /2020 before Hon'ble NGT against the industry by Capt. Sri. L.K. Reddy. The Hon'ble NGT vide order dated 28.09.2022 disposed the case issuing following orders :

“-----
-----”

- iii. We direct the TSPCB to prepare an action plan for identifying the units to be relocated considering the location at which it is situated from the residential area/village, nature of pollution control mechanism provided and whether the existence of such industries with the pollution control mechanism already provided or new & modern equipment can be insisted additionally that will safeguard the interest of the public and complaint of pollution being caused which is likely to affect the health of the people, methodology by which the relocation will have to be done including considering the question of payment of compensation payable to the identified industries to be relocated, shifting charges (if any) payable for them and the amount will have to be quantified, after giving opportunity to the units which is identified to be shifted and the timeline within which the same will have to be done etc.
- iv. While considering the distance criteria, they may also consider the distance between the boundary to the village/residential area and process area and if the distance of the process area is more than 1 Km and with the existing greenbelt and other additional pollution control mechanism with modern equipment, whether such industries can be permitted to continue in that area and if so, under what circumstances, and with what conditions etc. also will have to be elicited in the action plan.
- v. The TSPCB is directed to evolve an action plan after conducting a meeting with the sponge iron industries and thereafter submit an action plan to the Chief Secretary to Government, State of Telangana for their consideration. Such an exercise must be completed within a period six months from the date of this order. Page 81 of 85
- vi. On receipt of the action plan from the TSPCB, the Chief Secretary to Government, State of Telangana in coordination with the Secretary for Industries convene a

meeting with the stakeholder departments and decide the methodology by which the relocation can be materialized including the compensation payable, land required for such relocation, shifting charges (if any) payable to the existing units, the period within which the relocation will have to be done and other criteria which the State Government may feel necessary for the purpose of implementing the relocation scheme in an effective manner without causing much hardship to the existing units and issue necessary notification in this regard within a period of 6 months from the date of receipt of the action plan from the TSPCB.

- xii. Till the relocation process is completed, the TSPCB is directed to periodically monitor the functioning of the sponge iron units and if there is any violation or non-compliance of the statutory rules or directions issued found, then they are directed to take appropriate action against the erring units including imposition of environmental compensation apart from initiating prosecution and other coercive steps provided under the respective statutes in accordance with law.
- xiii. If any closure orders are issued, before issuing the revocation order, the TSPCB must satisfy itself that all directions issued by the Board have been complied with by the units and they are not expected to issue temporary revocations on partial compliance in a mechanical manner and they must also give detailed reasons for issuing temporary revocation mentioning about the satisfaction of the pollution control mechanism which has been provided as directed and its sufficiency to avoid further complaints of pollution from the residents.
- xiv. On issuance of the revocation of closure orders, the sponge iron industries are directed to maintain the standard of emission as provided under the rules and also comply with the conditions and directions issued by the TSPCB in the Consent order and the EC issued by the MoEF&CC in this regard.

----- "

- 5. WHEREAS, the Board issued closure order to the industry vide order dt. 23.03.2018 for not complying with the Board directions and causing severe air / water pollution in the surrounding area.
- 6. WHEREAS, the Board issued Temporary Revocation of Closure Orders on 12.04.2018 which was extended from time to time and the latest extension issued vide order dt. 24.05.2022 for a period of One year.
- 7. WHEREAS, W. P. (PIL) No. 11 of 2023 filed by Sri. Narsimulu Reddy & others, Kondurg Mandal, Shadnagar, RR District. The case is pending at Hon'ble High Court.
- 8. WHEREAS, the industry vide letter dated 18.08.2023 represented for revocation of closure orders.
- 9. WHEREAS, the Board officials inspected the industry on 26.08.2023 and submitted a report dated 29.08.2023. The following observations were made during the inspection
 - i. The industry has Rotary Kiln of capacity 100 TPD. During inspection, the kiln was in operation.
 - ii. The industry consumes total water of about 264 KLD, out of Cooling (kiln cooler, GCT & ABC) – 240 KLD and Domestic – 24 KLD. The industry generates wastewater of about 20 KLD from domestic section, which are letting out into septic tank.
 - iii. The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed. During the inspection, the sprinklers were in operation.
 - iv. The industry has provided closed sheds for storage of raw material i.e., coal and iron ore and storage of dolachar, char coal and Sponge Iron.
 - v. The industry has provided Bag Filters at crusher, screen, Stock house, Intermediate Bin, Product House, cooler discharge and provided closed rooms to the Bag filters to collect the dust and storage.
 - vi. The industry has provided separate Energy meters to ESP, GCT and bag filters provided at coal crusher, screen, Intermediate bin, product House, kiln outlet, Cooler Discharge and maintaining the energy consumption records.

- vii. The industry has provided ESP as APCE to the kiln of capacity 100 TPD and chimney of height is about 33 mtrs. 85
- viii. The industry has provided wet scrappers to the GCT & ABC Cap to collect the dust in wet form. The industry has constructed common RCC drain from ABC, GCT and ESP and routed to a common sludge collection pit which is away from the source i.e. ABC Cap, GCT and ESP. The sludge is collected from the pit and stored on the RCC platform to dry the sludge.
- ix. The industry has provided cladding with MS Sheets to Crusher house, Screen house, Stock house, Kiln Inlet, Intermediate Bin, Kiln outlet and CD house, all the conveyer belts, at all transfer points, to the kiln outlet and Cooler Discharge.
- x. The industry generates Hazardous / solid waste viz., Dust & solid waste (Char & Dolo Char) – 10 TPD (Shall be sent to brick manufacturing industries) and Used oil – 1200 LPA (Shall be sent to authorized re-processors / Recyclers).
- xi. The industry has installed online stack monitoring device and connected to the TSPCB Website.
- xii. The industry has provided IP camera to ABC cap with recording facility and connected to TSPCB server.
- xiii. As per the Board directions, the industry has installed 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connected to TSPCB server.
- xiv. The industry has laid concreted road from entrance gate to ground hopper and has to lay at coal and iron ore shed area.
- xv. The industry has provided concrete platform for lorry parking within the premises.
- xvi. The industry has not provided name boards of size 6 ft. by 4 ft. at the main entrance to their plant.
- xvii. The compliance on the Board Air conditions issued extension of Temporary revocation of Closure Order dated 24.05.2022:

S. No.	Condition	Compliance
1.	The industry shall regularly operate / maintain ESP attached to Kilns and all other Air pollution control equipments continuously and ensure that there shall not be air pollution from the industry to the surrounding area.	The industry has provided ESP as Air pollution control Equipment to the kiln of capacity 100 TPD and chimney of height is about 33 mtrs.
2.	The industry shall maintain Activation Recorder with recording system for recording opening of After Burner Chamber (ABC) cap in the PLC of the Kilns. The industry shall maintain the IP camera provided to ABC cap and shall ensure continuous connectivity to TSPCB server.	The industry has provided IP camera to ABC cap with recording facility and connected to TSPCB server.
3.	The industry shall not by-pass the emissions through ABC Cap.	Complied
4.	The industry shall maintain / provide inter-locking for Air Pollution Control Equipment (APCE) attached to raw material feeding system continuously so that in case of failure of APCE, raw material feed stops automatically.	The industry has provided interlocking system.
5.	The industry shall store raw materials in closed shed only and shall not be any open storage under any circumstance	The industry has provided closed shed of for storage of dolachar, char coal and Sponge Iron.
6.	The industry shall maintain / provide Bag filter at various transfer points to control the fugitive emissions	The industry has provided Bag Filters at crusher, screen, Stock house, Intermediate Bin, Product House, cooler discharge and provided closed rooms to the Bag filters to collect the dust and storage and during inspection the bag filters were in operation.

7.	The industry shall renovate all damaged and openings of claddings at conveyor belts, all transfer points, crusher house, screen house, Stock House, Intermediate bin, Product House, Cooler Discharge, Kiln Inlet & outlet. The industry shall close all the gaps of coal shed to control the fugitive emissions.	Complied. The industry has also provided closed shed of for storage of dolachar, char coal and Sponge Iron
8.	The industry shall operate the water sprinklers at all the dust generation sources and ensure that no dust is spread into the surrounding areas. The industry shall provide separate flow meter for water sprinklers line to assess the actual water consumed for the sprinkling for dust suppression	The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed to suppress the dust. During inspection, the sprinklers were under operation.
9.	The industry shall operate / maintain a) IP Camera installed to the ABC cap b) Continuous online stack monitoring system attached to Kiln stacks and ensure that the data transmission from online emission to CPCB and SPCB server.	The industry has provided IP camera to ABC Cap and connected to TSPCB server.
10.	The industry shall install / maintain 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connect to TSPCB website	The industry has installed 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connected to TSPCB server
11.	The industry shall operate all the Air Pollution Control Equipments and ensure that there is no air pollution / dust nuisance in the surrounding areas.	The industry has provided ESP as Air pollution control Equipment to the kiln of capacity 100 TPD and chimney of height is about 33 mtrs.
12.	The industry shall maintain / provide closed rooms at all Bag filter areas to collect Bag houses in closed area to avoid fugitive emissions while removing of the dust	Complied
13.	The industry shall provide water sprinklers inside storage sheds of Raw material, Solid waste and Product to suppress dust emissions during loading and unloading activities.	The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed to suppress the dust. During the inspection, the sprinklers were in operation.
14.	The industry shall construct the metal roads within premises to control fugitive emissions.	The industry has laid concrete road from entrance gate to ground hopper.
15.	The industry shall maintain housekeeping properly i.e. regular cleaning dust from the ground, internal roads and operate water sprinklers continuously.	Satisfactory
16.	The industry shall develop thick greenbelt around the boundary of the industry and also within the vacant places.	The industry has developed greenery within the premises and has to develop more greenbelt in vacant available within the premises.

II) The compliance on the Board Water conditions issued extension of Temporary revocation of Closure Order dated 24.05.2022:

S. No.	Condition	Compliance
1.	The industry shall comply with all conditions stipulated in CFO Order of the Board.	The schedule - B conditions compliance of CFO Order dated 19.06.2017 are annexed below
2.	The industry shall revalidate Bank Guarantee before its expiry till further order from the Board.	The industry has revalidated Bank Guarantee for Rs. 5 lakhs which is valid upto on 18.12.2023.

Condition wise compliance on Schedule - B conditions of CFO order dated 20.06.2022

S. No.	Condition			Compliance
1.	Total Water consumption shall not exceed 264 KLD			Directed to comply
	S. No.	Purpose	Quantity	
	1.	Industrial Cooling	240.0 KLD	

	(Makeup / GCT & ABC / Water Spraying)			
	2. Domestic	24.0 KLD		
		264.0 KLD		
2.	The emissions shall not exceed the following prescribed standards.			Directed to comply
	Chimney No.	Description of Chimney	Parameter	Emission Standards
	1.	Attached to Rotary Kiln of capacity 100 TPD	SPM	100 mg/Nm ³
			Carbon Monoxide	1% (Vol/Vol)
	2.	Attached to Screen House	SPM	100 mg/Nm ³
	3.	Attached to Crusher	SPM	100 mg/Nm ³
	4.	Attached to Cooler Discharge	SPM	100 mg/Nm ³
	5.	Attached to Product House	SPM	100 mg/Nm ³
	6.	Attached to Intermediate Bunker	SPM	100 mg/Nm ³
	7.	Attached D.G. Set of capacity 500 KVA	SPM	115 mg/Nm ³
3.	<p>The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10m) – 100 g/m³; PM2.5 (Particulate Matter less than 2.5 m) – 60 g/m³; SO₂ – 80 g/m³; NO_x – 80 g/m³, outside the factory premises at the periphery of the industry.</p> <p>The fugitive emissions level of suspended particulate matter (SPM) shall not exceed 2000 µg/m³ at a distance of 10 m from the source of fugitive emissions i.e., Raw material handling area, crusher area, raw material feed area, cooler discharge area, product processing area, etc.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day Time – (6 AM to 10 PM) – 75 dB(A) Night time (10 AM to 6 AM) – 70 dB(A)</p>			-do-
4.	The industry has paid CFO fee of Rs.14,25,000/- for period upto 28.02.2027.			--
5.	The industry either paying annual fee for Consented period, shall be pay the balance fee as per the revised rates as applicable from time to time.			--
6.	The industry shall not manufacture any un-consented products without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.			--
7.	The industry shall comply with the conditions of the Action Plan submitted by Govt. of Telangana in OA No.4 of 2019 (SZ), OA No.04 of 2020 (SZ) and OA No.5 of 2020 (SZ) to Hon'ble NGT, South Zone, Chennai with regard to relocation of Sponge Iron units. This consent is hereby accorded subject to the policy of Government.			Directed to comply
8.	The industry shall operate Online Continuous Stack Emission Monitoring Systems (OCSEMS) for the kiln Stacks and connect the data to TSPCB Server.			Complied
9.	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision			The industry has provided IP camera to

87

	capability, so as to focus ABC cap & stack emission and connect the data to TSPCB server.	ABC cap with recording facility and connected to TSPCB server.
10	The industry shall operate water meters for recording category-wise water consumption viz Process, Cooling tower makeup, Domestic etc.	The industry has installed water meter at intake point & sprinklers line and maintaining water consumption records
11	The industry shall maintain separate energy meters for the Air Pollution Control Equipments and maintain the records of the same.	The industry has provided separate Energy meters to ESP, GCT and bag filters provided at coal crusher, screen, Intermediate bin, product House, kiln outlet, Cooler Discharge and maintaining the energy consumption records
12	The industry shall operate Activation Recorder with recording system for recording the opening of After Burner Chamber (ABC) cap in the PLC of Kilns. The industry shall maintain records of the ESP tripping and ABC openings regularly.	The industry has provided IP camera to ABC cap with recording facility and connected to TSPCB server.
13	The industry shall maintain 4 nos of IP cameras with TILT Zoom facility at 4 corners of the premises and connectivity to TSPCB server.	The industry has installed 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connected to TSPCB server
14	The industry shall provide dust suppression system at all discharge & feed points	The industry has provided fixed water sprinkler at coal storage shed.
15	The industry shall operate necessary Air Pollution Control Equipment viz. Bag filters in Coal Crushing & Screening, Stock house, Cooler discharge, Product Separation areas etc. All the conveyers shall be covered with GI sheets to prevent fugitive emissions.	Complied
16	The industry shall maintain daily records for by product i.e., Char & Dolochar - 30 TPD generation and its disposal.	The industry is maintaining records pertaining to the Char coal and dolochar generation and disposal.
17	The industry shall dispose the dolo char to the brick manufacturing units and other consumers regularly and maintain the records of the same.	Complied
18	The industry shall store the dolochar in the closed shed only. The trucks transporting Docochar should be covered with tarpaulins to avoid dust fly-off into environment.	The industry has provided closed shed of for storage of dolachar, char coal and Sponge Iron.
19	The industry shall maintain sufficient no. of water sprinklers all over the working area/ haul roads to control fugitive dust emissions	The industry has provided fixed water sprinklers at various areas along the roads, at ground hopper, kiln area and at coal storage shed. During the inspection, the sprinklers were in operation.
20	The industry shall comply with the Emission Standards, Fugitive Emission standards and Effluent Standards, as stipulated in the Environment (Protection) Rules, 1986 for the Sponge Iron Plants.	Complied

21	The industry shall control the fugitive dust emissions by adopting all necessary pollution control measures.	The industry has controlled the fugitive dust emissions by adopting pollution control measures. (89)
22	The industry shall maintain bitumen/ Concrete internal roads to avoid fugitive dust emissions.	The industry has laid concrete road from entrance gate to ground hopper.
23	The industry shall maintain green belt as per the norms.	The industry has developed greenery within the premises and has to develop more greenbelt in vacant available within the premises.
24	The industry shall submit consolidated statement of Production details, Hazardous / solid waste generation and disposed, records of operation of pollution control equipment on monthly basis to the Concerned Regional Officer and records pertaining in this regards on daily basis shall also be made available to the Board Officials during the inspection.	Directed to comply
25	Conveyor belts and other transfer points shall be covered with GI / Asbestos sheets to mitigate fugitive emissions.	The industry has provided cladding with MS Sheets to Crusher house, Screen house, Stock house, Kiln Inlet, Intermediate Bin, Kiln outlet and CD house, all the conveyer belts, at all transfer points, to the kiln outlet and Cooler Discharge.
26	The industry should not discharge any wastewater outside the plant premises.	No discharge of waste water was observed outside the industry premises during the inspection.
27	The industry shall comply with the Task Force directions issued by the Board from time to time	Directed to comply
28	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Not submitted
29	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

10. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 12.12.2023. Your industry representative attended the meeting. After detailed discussion, the Committee recommended to extend the Temporary Revocation of Closure Order for a period of Six Months to the industry under Water & Air Acts with certain conditions.

11. WHEREAS, after careful consideration of the material facts of the case, the Board hereby **Extend the Temporary Revocation of Closure Order to your industry for a period of Six Months** from the date of this order with following directions to comply with:

- i. The industry shall comply with all conditions stipulated in CFO Order of the Board.
- ii. The industry shall revalidate Bank Guarantee of Rs. 5 Lakhs before its expiry till further order from the Board.

12. WHEREAS, the TSSPDCL., Ltd., has been directed to extend the restoration of power supply to your industry temporarily for a further period of Six Months from the date of this order.

13. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

90

14. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit may be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you may also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

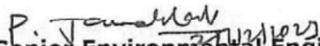
Sd/-
MEMBER SECRETARY

To
M/s. Om Shiv Shakti Iron Industries Pvt. Ltd.,
(Formerly Kedia Alloys Ltd.,)
Sy.No.256 & 257, Mogiligidha(V), Shadnagar (M),
Rangareddy District.

Copy to:

1. The Superintending Engineer (Operations), TSSPDCL, Shadnagar (M), Rangareddy District for information and necessary action.
2. The JCEE., Z.O., Hyderabad for information and necessary action.
3. The Environmental Engineer, Regional Office, Hyderabad for information and necessary action.
4. Concerned file.

// T.C.F.B.O //


Senior Environmental Engineer
(TF - HYD : UH-VI)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavara Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

(9)

BY REGD. POST WITH ACK. DUE

Order No.MHB -15 /TSPCB/TF/U-VI/2023- 1368 Date: 21.12.2023

2.0.12
RESPATCH NO:
DATE : 23 DEC 2023

Sub : M/s. Om Shiv Shakti Iron Industries Pvt. Ltd.,(Formerly Kedia Alloys Ltd.,) Sy.No.256 & 257, Mogiligidha(V), Shadnagar (M), Rangareddy District – Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) – **Extension of Temporary Restoration of Power Supply for a period of Six Months – ORDERS ISSUED** – Reg.

Ref : 1. Temporary revocation of Closure Order dated 24.05.2022.
2. Order No.MHB -15 /TSPCB/TF/U-VI/2023 dated 21.12.2023

* * * * *

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to TSSPDCL to restore the power supply to M/s. Om Shiv Shakti Iron Industries Pvt. Ltd.,(Formerly Kedia Alloys Ltd.,) Sy.No.256 & 257, Mogiligidha(V), Shadnagar (M), Rangareddy District temporarily for a period of One Year.

The status of the industry was reviewed by the Board's Task Force committee on 12.12.2023. After careful consideration of all facts of the case, the Board has decided to extend the temporary revocation of closure orders for a period of **Six Months from the date of this order.**

The Board hereby directs the T.S.S.P.D.C.L to extend the restoration of power supply to M/s. Om Shiv Shakti Iron Industries Pvt. Ltd.,(Formerly Kedia Alloys Ltd.,) Sy.No.256 & 257, Mogiligidha(V), Shadnagar (M), Rangareddy District for a period of **Six months from the date of this order** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) & Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
TSSPDCL, Shadnagar (M), Rangareddy District

Copy to:

1. The JCEE, Z.O, Hyderabad for information and necessary action.
2. The Environmental Engineer, Regional Office, Hyderabad for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

P. Jowhar
21/12/2023
Senior Environmental Engineer
(TF - HYD : UH-VI)

Item No.3 (i) to (iii):-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 04 of 2019 (SZ)**With****Original Application No. 04 of 2020 (SZ)****With****Original Application No. 05 of 2020 (SZ)**

IN THE MATTER OF:

Anirudh Reddy		...Applicant(s)
	<i>Versus</i>	
Union of India and Ors.		...Respondent(s)
	With	
Chava Srinivas &Anr.		...Applicant(s)
	<i>Versus</i>	
M/s. Anand Metallics & Power Pvt. Ltd. &Ors.		...Respondent(s)
	With	
Capt. L.K. Reddy (Rtd.)		...Applicant(s)
	<i>Versus</i>	
M/s. Om Shiv Shakthi Iron Industries Pvt. Ltd., &Ors.		...Respondent(s)

Date of hearing: 15.07.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

93

O.A. No.04/2019:

For Applicant(s): M/s. Mansi Bachani.
For Respondent(s): Mr. Mohammed Aathic represented
Mrs. H. Yasmeen Ali for R3.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R4.

O.A. No.04/2020:

For Applicant(s): None.
For Respondent(s): Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R2.
Mr. Mohammed Aathic represented
Mrs. H. Yasmeen Ali for R3 & R4.
Ms. Deepika for R5.

O.A. No.05/2020:

For Applicant(s): None.
For Respondent(s): Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R2.
Mr. Mohammed Aathic represented
Mrs. H. Yasmeen Ali for R3 & R4.

ORDER

1. The learned counsel appearing for the Telangana State Pollution Control Board would state that the report is ready but yet to be uploaded.
2. The report of the 2nd and 3rd Respondent is filed, which is not complete in all aspects. Let a fresh report covering all the aspects be filed.

3. Let the matter be listed on 22.08.2024.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.04/2019 (SZ)
O.A. No.04/2020 (SZ)
O.A. No.05/2020 (SZ)
15th July, 2024. Mn.



